

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IA NO. 122 OF 2025

IN

OA NO. 1141 OF 2024

IN THE MATTER OF: -

Amresh Singh

.... Applicant

-Versus-

State of UP & Ors.

.... Respondents

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NDoH: 03.07.2025

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Place: New Delhi

Date: 02.07.2025

DRAWN AND FILED BY:



Saumitra Jaiswal, Mansi Bachani,
Surya Gupta & Manisha Badoni
Counsels for Respondent No. 5
29, LGF, Presidential Estate

Nizamuddin East, New Delhi -110013

Email: eldflegal@gmail.com +91- 8851323704

SETTLED BY:

Sanjay Upadhyay

[Senior Advocate]

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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IA NO. 122 OF 2025

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IN THE MATTER OF: -

Amresh Singh

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State of UP & Ors.

.... Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO.5 - M/S MEDICAL
POLLUTION CONTROL COMMITTEE, IN THE I.A. NO. 122 OF 2025
FILED IN VIEW OF ORDER DATED 24.03.2025 PASSED BY THIS
HON'BLE TRIBUNAL**

MOST RESPECTFULLY SHEWETH:

1. That this Hon'ble Tribunal has taken a *suo moto* cognisance on 19.11.2024 of the present case, based on a complaint received by one Mr Amresh Singh, wherein it is has been alleged, albeit wrongly and without any basis in facts and law, that the Medical Pollution Control Committee (hereinafter referred as 'answering Respondent') has expanded its Common Bio Medical Waste Treatment Facility (CBMWTF) at Khalilabad, Sant Kabir Nagar without obtaining Environmental Clearance or consent.
2. That thereafter the Letter Applicant, who has never appeared before this Hon'ble Tribunal in any of the hearings till date, has filed Additional Submissions on 26.12.2024 and 30.12.2024, without seeking any liberty from this Hon'ble Tribunal. This is clearly against Rule 16(7) of the NGT (Practice and Procedure) Rules, 2011, which prohibits such addition of new facts and grounds without the permission of this Hon'ble Tribunal. That the Letter Applicant thereafter moved I.A. No. 122/2025 dated 11.02.2025 for staying the operation of the Unit of the answering Respondent.

3. That thereafter, this Hon'ble Tribunal vide order dated 24.02.2025 issued notice in the I.A. 122/2025 and granted liberty to the Respondents to file their Reply to the same.
4. That in response to I.A. No. 122/2025, the UPPCB has filed its Reply Affidavit on 26.03.2025. Under the said Reply Affidavit, the UPPCB has made various submissions which *inter alia* relates to the 2003 Guidelines on Common Bio Medical Waste Treatment Facilities (CBMWTFs) viz-a-viz the unit of the answering Respondent; allotment of plot for establishment of the plant presently in possession of the answering Respondent; agreements/Memorandum of Understandings issued over a period of time between the initial plant owner (Ms/ SNG Mercantile Ltd) and the current owner i.e. answering Respondent; transfer of plot area; Bio Medical Waste Authorization (BMW Authorization) and Consents issued under the Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of pollution) Act 1981 issued to the unit of answering Respondent (including previous owners) from time to time.
5. Further, under the said Reply Affidavit, the UPPCB has also provided that vide office order dated 06.03.2025, UPPCB constituted a committee to ascertain the factual position in response to the submissions made by the Letter Applicant under its I.A. 122/2025. That the Committee visited the Plant of the answering Respondent on 10.03.2025 and thereafter has prepared its Report dated 19.03.2025 which has been annexed in the Response Affidavit by the UPPCB. The report *inter alia* gives the following submissions/directions with regard to the unit of the answering Respondent:
 - a. Semi-automatic system was not found to be working during inspection;
 - b. Temperature of the primary chamber was 1015 degrees Celsius and the temperature of the secondary chamber was 1140 degrees Celsius;

- c. Flow meters installed at inlet and outlet of ETP was not found to be functional;
- d. Capacity of incinerator for treatment of biomedical waste in relation to the current member Health Care Facilities (HCFs) has been utilized to the extent of 93%. Hence, the unit shall be prohibited from making any new member other than the present member HCF.
- e. Discarded medicines found in black plastic bags in the open environment inside the premises.
- f. Name and barcode of the CBWTF were not found printed on the black bags stored.
- g. In view of complaint by Mr. Rakesh Kumar, the site of the complainant was inspected, and biomedical wastes were found filled in black bags in the pit which was covered with soil. Name and barcode were not mentioned on the black bags. Distance of the site from the Unit of answering Respondent is 7 Kms. It was informed that the said waste was dumped in the year 2021.
- h. Gaseous emission in the stack of the incinerator found PM to be 63.41 mg/m³, which is beyond prescribed standard.
- i. Recommendation issued by the Committee to UPPCB to issue direction to answering Respondent that the waste dumped at the complainant site (Mr Rajesh) should be picked up and disposed safely
- j. Show cause notice be issued for imposing environmental compensation as per the CPCB Guidelines from 01.01.2021 till remedial action is taken; for not disposing BMW within 48 hours – from date of inspection till remedial action is taken; for not complying with emission standards; other violations under BMW Rules 2016 – automatic feeding and flow meter not working.

6. That in view of the said Inspection Report of the Committee, the UPPCB issued a direction/Show Cause notice dated 24.03.2025 directing:
 - a. That the BMW dumped at the complainant – Mr Rakesh Kumar’s site shall be picked by the answering respondent and
 - b. That no other HCF should be made member of the CBMWTF of the answering Respondent. Further an explanation is also asked as to why Environmental Compensation as mentioned above shall not be imposed.
7. That in response to the said Show Cause Notice, the answering Respondent sent its reply dated 08.04.2025 providing explanation to each point raised under the Show Cause notice. That the true copy of the response of the answering Respondent dated 08.04.2025 to the Show Cause notice dated 24.03.2025 of the UPPCB alongwith its English translation is marked and annexed as **ANNEXURE R/1 [Colly]**.
8. That accordingly, the present Objection is being filed in response to the submissions made by the UPPCB under its Response Affidavit dated 26.03.2025. That this may be read as part and parcel of the Reply dated 20.05.2025 filed to I.A. 122/2025 of the Letter Applicant.
9. That at the outset, the answering Respondent denies each and every contention/submission made in the Response Affidavit by the UPPCB except for submissions admitted herein.
10. That objection to each of the said contentions/submissions made in the Inspection Report of the Committee dated 19.03.2025 and reiterated in the show cause notice dated 24.03.2025 (highlighted above) are submitted herein below:

I. Semi-automatic system was not found to be working during inspection

11. That in relation to the said observation, it is submitted that the said Semi-automatic system has been installed in the plant as per the norm. However, two days prior to the inspection a technical fault had occurred in the said system due to which feeding was being undertaken manually. That the said system was immediately rectified and clarification with regard to the working of the Semi-Automatic system along with photographs was submitted in the Reply to the Show Cause notice dated 08.04.2025. That the true copy of the photos of the Semi-Automatic Waste Feeding Machine dated 08.04.2025 are annexed in the Reply dated 08.04.2025.

II. Flow meters installed at inlet and outlet of ETP was not found to be functional

12. That in relation to the said observation, it is submitted that the flow meters are installed at the inlet and outlet of the Effluent Treatment Plant, however, on the day of the inspection, one of the flowmeters was loose. The same was subsequently repaired and made operational again. That the information in this regard was submitted to the UPPCB under the Reply to show cause notice dated 08.04.2025 along with photographs. The true copy of the photos of the flowmeter sent in the reply to show cause dated 08.04.2025 are annexed in Annexure R/1 herein.

III. Capacity of incinerator for treatment of biomedical waste in relation to the current member Health Care Facilities (HCFs) has been utilized to the extent of 93%. Unit shall be prohibited from making any new member.

13. That the observation made by the Committee that the incinerator capacity has been utilized to the extent of 93% is incorrect and is denied. It is submitted that the said percentage has been concluded based on the assumption that every day/month, all the beds of the HCFs registered with the answering Respondent are always occupied with 100% occupancy rate which is flawed as it is impossible. It is submitted that the total number of beds being handled by the unit is 9897 in number. That out of the said number of beds, the occupancy percentage of the same has not been considered and therefore the actual capacity utilization evaluated is not correct. The report of the Investment Information and Credit Rating Agency of India Limited (ICRA) for a sample set of a few numbers of hospitals, the aggregate occupancy rate for Financial year 2024 was found to be 64-65%. It is observed in the report that the occupancy level is strong. That the true copy of the said report of ICRA for Financial year 2024 is annexed in Annexure R/1 herein. The complete report is annexed herein as **ANNEXURE R/2**.

14. That therefore, the occupancy rate is also required to be taken into consideration for the number of beds involved to come to any real number/percentage of the capacity utilization of a CBMWTF Plant.

15. That in absence of any Guidelines by the regulator as to what shall be the standard occupancy percentage that may be considered in this regard, it is not valid for the UPPCB to take it as 100%. That, arguendo, if the said percentage is taken to be 65%, the utilization capacity calculated by the UPPCB reduces from 93% to 64.45% (approximately). The calculation for the same is as follows:

PARTICULARS:

- Total Number of Beds handled by answering Respondent from bedded HCF – 9897
- Total number of non-bedded HCFs – 1332
- Percentage of Occupancy rate of beds per day – 65%
- Total BMW generated from each bed in Bedded HCFs – 277 g/day (as per parameters prescribed by CPCB under “Methodology to Conduct gap analysis with respect to generation and treatment of biomedical waste - Revision 1”)
- Total BMW generated from each non-Bedded HCFs – 274 g/day (as per parameters prescribed by CPCB under “Methodology to Conduct gap analysis with respect to generation and treatment of biomedical waste - Revision 1”)
- Percentage of incinerable waste from the total BMW generated– 60% (as taken by the UPPCB under its Report based on the annual report prepared by the CPCB titled as "Annual Report on Biomedical Waste Management as per Biomedical Waste Management Rules, 2016 for the year 2019")

CALCULATION:

- Total BMW Generated from Bedded HCF – $9897 \times 277 = 2741.4$ Kg/day
- Total BMW generated from in view of occupancy of beds each day = $2741.4 \text{ Kg} \times 65\% = 1,782.3$ Kg/day – round off to 1783
- BMW Generated from Non Bedded HCF- $1332 \times 274 = 364.9$ Kg/day – round off to 365 kg/day
- Total BMW Generated = $1783 + 365 = 2148$ Kg/day
- Total Incinerable Waste = $2148 \times 60\% = 1288.8$ Kg/day – round off to 1289 Kg/day

- Incineration Capacity of CBWTF = $100 \times 20 = 2000$ Kg/day
- Percentage of Capacity Utilization = 64.45 % per day
(* 60% is a figure taken from CPCB Report of 2019 only for academic purpose)

16. That it is further submitted that observations made in an Annual Report of the CPCB, and relied upon by the UPPCB, cannot be treated as a Standard Operating Procedure or Guidelines. Infact, as per the 2013 Report titled “Biomedical Waste Management Practices at King George's Medical University, Lucknow, Uttar Pradesh, India - A 3000-Bed Tertiary Care Hospital” only 4-5 % of BMW generated in the said hospital is disposed of by incineration. Therefore, till the time the said proportion is evaluated based on factual studies and ground truthing, the restriction on the answering Respondent from making any new member is unwarranted and arbitrary.
17. That therefore, the conclusion drawn by the UPPCB that 93% of capacity of incinerator of the CBMWTF of the answering Respondent is being utilized is incorrect and therefore the direction passed by them to restrict from including any more HCFs is being objected to herein.

IV. Discarded medicines found in black plastic bags in the open environment inside the premises.

18. That it is submitted that the CBMWTF unit of the answering Respondent has entered into contract with Uttar Pradesh Medical Supplies Corporation Ltd. (UPMSCL) dated 06.09.2023 for collection, transportation, treatment and disposal of expired drugs. That the supply for expired drugs is received in bulk and the bags seen on site on the day of inspection were the leftovers which were pending to be processed and disposed of. That the said remaining bags

have also now been processed and disposed of and the same was submitted under the Reply to Show Cause notice dated 08.04.2025.

19. That it is pertinent to mention that these expired drugs which are transferred in bulk to the plant of the answering Respondent is being sent by the UPMSCCL in black bags. That the answering Respondent have asked them to send them in yellow colour bags as per law, however, the same is yet to be executed by them.

V. **Name and barcode of the CBWTF were not found printed on the black bags stored.**

20. That the black bags which were found without the name and barcode of the answering Respondent were the bags which were sent by the respective HCFs. That generally all the wastes are collected and transported as per the norms in yellow, red, white and blue bags respectively. That these bags are infact provided by the answering Respondent to the HCFs. However, there still remains several cases where the HCFs buys their own black bags and send the bio-medical wastes in the same. That mostly, the answering Respondent rejects to pick up the Biomedical Waste provided in black bags by the HCFs, however in certain exceptional cases, the same is collected to avoid accumulation of waste at the HCF. That the few black bags found on site were the bags which were directly sent by some of the HCFs. That answering Respondent has communicated to these HCFs from time to time to follow the norm and send Bio-medical wastes in yellow bags, however, the same has not been followed completely by the HCFs.

VI. Complaint by Mr. Rajesh Kumar – Bio-Medical Waste in black bags found filled in a pit covered with soil

21. That it is submitted that the said complaint is false and without any basis. That the CBWTF of the answering Respondent is working below its capacity and has never dumped any biomedical waste illegally. That the said complaint was filed by Mr. Rajesh under pressure from some competitors in an attempt to cause harm to the answering Respondent. That therefore, it is submitted that Mr Rajesh has been misled by people who are associated with the competitor and his associates and have undertaken the present litigation with malafide intention. That Mr Rajesh has now himself provided his attested and notarized Affidavit, revealing the fact that the complaint filed by him was false and the same was filed under pressure by a person who was terminated from institution of the answering Respondent (Annexure R/5, Pg 75-78 of Reply of answering Respondent dated 21.05.2025). That, therefore, the answering Respondent has not dumped any waste on the site of Mr. Rajesh and such complaint is malafide and false and thus be ignored by this Hon'ble Tribunal.

VII. Gaseous emission in the stack of the incinerator found PM to be 63.41 mg/m³, which is beyond prescribed standard

22. That the gaseous emission for PM was found to be 63.41 which is slightly beyond the prescribed standard of 50 ug/m³ and the same was caused due to Bio-medical Wastes being sent unsegregated from the HCFs and also because the O₂ calculation which is supposed to be 11% was not checked and the same influences the PM level.

23. That the answering Respondent has subsequently applied for re-testing from M/s Prakriti Consultancy Services (QCI-NABET certified EIA Consultant approved from UPPCB & MOEFCC and as per their report dated 07.06.2025,

all emission parameters have been found to be within the standard prescribed. True copy of the said Test Report dated 07.06.2025 is marked and annexed as **ANNEXURE R/3**

VIII. Recommendation issued by the Committee to UPPCB to issue direction to answering Respondent that the waste dumped at the complainant site (Mr Rajesh) should be picked up and disposed safely

24. That in this regard it is submitted that, although the waste was not dumped by the answering Respondent still the biomedical wastes have now been removed from the site by the answering Respondent in the last week of March 2025 as already submitted by Mr. Rajesh Kumar under its notarized Affidavit dated 02.04.2025 (Annexure R/5 Pg 75-78 of Reply of answering Respondent dated 21.05.2025). Therefore, nothing remains to be done in this regard.

IX. Show cause notice be issued for imposing environmental compensation

25. That Environmental Compensation calculated under the show cause notice is without any basis as the date of start of any alleged violation is taken to be 01.01.2021 without any explanation. However, it can only be assumed that the said date has been taken in view of the submission made by the UPPCB in its Reply dated 26.03.2025. Under the said Reply in the context of complaint of Mr. Rajesh where a pit was found to be filled with Bio-Medical waste, it is mentioned that during the inspection, the complainant informed that the said waste was dumped in the year 2021. It is reiterated that the answering Respondent has never dumped any waste on the site/land of Mr Rajesh. Furthermore, it is reiterated at the cost of repetition that he himself has now declared on a notarized affidavit that the answering Respondent is not involved in the said dumping, and the said complaint was filed under

wrongful influence and pressure from some competitors. That in view of the same, the Environment Compensation proposed to be calculated is grossly faulty.

26. That the specific reasons mentioned for imposing the said compensation under the show cause notice includes that Bio-Medical Waste was not collected and disposed of within 48 hours from the date of inspection till remedial action is taken. That the same is denied as the wastes are being regularly disposed of as per the norms and the black bags which were found where medicinal/drug wastes received from UPMSCCL in bulk and the same were being regularly processed and disposed of everyday and the bags found were the bulk of the batch which were left to be processed, which was subsequently and immediately disposed as per the norms. The same has been communicated by the Reply dated 08.04.2025 to the SCN of the SPCB.

27. That other specific reasons mentioned for imposing Environmental Compensation are incinerator emission were not complying with standard, Automatic Feeding system was not working and the flow meter at inlet and outlet of ETP not functional. That an explanation with regard to these allegations have been provided in the reply to show cause notice dated 08.04.2025 and herein above and in view of the said operational occurrence, the same may be considered and the reason may be accepted.

X. Requirement of Application for Environmental Clearance

28. That under the Reply Affidavit of UPPCB dated 26.03.2025, with regards to application for Environmental Clearance (EC) in case of the CBMWTF Plant of the answering Respondent, it is alleged that during inspection on 27.06.2023, answering Respondent was found to have installed one new double chamber incinerator and also a new stack and hence notice dated

11.09.2023 was issued as to why action is not taken. (Para 5(iv) of the UPPCB Reply dated 26.03.2025.

29. That in response the submissions made under Para 47 -55 of the Reply of answering Respondent dated 21.05.2025 are reiterated wherein it is submitted that an EC for the said plant is not required as the commencement of the plant has remained the same and the plant was established before 17.04.2015 when CBMWTF plant were added under the Schedule of EIA Notification 2006. Further, the observation regarding the new incinerator and stack is false as in response, the answering sent its explanation dated 28.09.2023 (Pg 266-267 of Reply of MPCC dated 28.01.2025) and 23.03.2024 (Pg no. 268- 269 of the Reply by R-5 MPCC) wherein it has been submitted that the several equipment were placed in the unit, of which a few were ordered for the purpose of repairing the older parts of the machines and few were placed for the purpose of assembling and transportation to another unit of the answering Respondent. That, therefore, there was no additional incinerator or equipment which was sought to be installed but only some replacements of older parts were sought. However, when the UPPCB had found the same during its inspection and issued notice, the answering Respondent removed all this equipment and sent it to the other plant. That the plant of the answering Respondent was inspected again by the UPPCB, and under the inspection report dated 29.02.2024 (Pg 95 of the Report of DM dated 03.01.2025) it has been noted that the new incinerator, shredder, and autoclave has been removed and earlier incinerator, shredder, autoclave installed earlier are operational.
30. Further, under the updated inspection report dated 30.07.2024 (Pg 97 of the Report of DM dated 03.01.2025) it is also noted that the new incinerator, shredder, autoclave has been removed. That in view of the same, the show cause dated 11.09.2023 (Pg 264-265 of Reply of MPCC dated 28.01.2025)

was suspended by the UPPCB vide letter dated 12.09.2024 (Pg 270 of Reply of MPCC dated 28.01.2024).

31. That the Report of the Joint Committee constituted by this Hon'ble Tribunal under the present case submitted in the Reply filed DM, Sant Kabir Nagar dated 03.01.2025 and Response of UPPCB dated 04.01.2025 reiterates the said submissions made above in favour of the answering Respondent.
32. That it is humbly submitted that therefore the issues raised stands resolved and closed by the UPPCB itself and there was no reason for the UPPCH to re-agitate the same again under its submission made in its Reply dated 26.03.2025. The answering Respondent has been compliant and has the necessary consents and certifications including the Calibration Certificate, which is available for perusal by the Regulators or this Hon'ble Tribunal.
33. That in view of the abovementioned facts and position of law, it is submitted that answering Respondent has undertaken its operations and activities in accordance with law and the present case filed by the Letter Applicant is frivolous and is liable to be dismissed with huge cost.

Place: New Delhi
Date: 02.07.2025

DRAWN AND FILED BY:



Saumitra Jaiswal, Mansi Bachani,
Surya Gupta & Manisha Badoni
Counsels for Respondent No. 5
29, LGF, Presidential Estate
Nizamuddin East, New Delhi -110013
Email: eldflegal@gmail.com +91- 8851323704

SETTLED BY:
Sanjay Upadhyay
[Senior Advocate]

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

I.A. 122 OF 2025

IN

ORIGINAL APPLICATION NO. 1141/2024



IN THE MATTER OF:

Amresh SinghApplicant

Versus

State of Uttar Pradesh & Ors.Respondent

AFFIDAVIT

I, Dr. Vinay Kumar Verma, aged about 65 years, S/o Late Rajaram Verma R/16 A-B, Block E, Near Bhatia Hotel, Panki, Kanpur, Uttar Pradesh – 208020, Secretary and authorized signatory of Medical Pollution Control Committee (MPCC), presently at Kanpur, do hereby solemnly affirms and declares as under:

1. That in my capacity as Respondent No.5 in the abovementioned matter I am fully conversant with the facts and circumstances of the case, as such I am competent to swear to this affidavit.
2. The contents of the accompanying Objections have been drafted by the counsel under my instructions and the contents of the same are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.
3. Annexures are the true copy of their respective original.

[Signature]
DEPONENT

Verification:

Verified at Kanpur on this 19 day of May 2025 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed there from.

Book No = 07
No. of pages = 09
Date = 19.5.25

Certified that
Sworn before me the day
who is identified by Sri.....
Verified per identified.....
Hence Attested.....

[Signature]
C.M. Singh, Advocate
Govt. Notary
Kanpur (U.P.)

[Signature]
DEPONENT



MEDICAL POLLUTION CONTROL COMMITTEE

AN ISO 14001:2015 CERTIFIED COMPANY

21, E - Block, Panki, Kanpur, PIN - 208020

Mob. : 9235659305, 7522822282

E-mail: help@mpccindia.in • Website: mpccindia.in



दिनांक: 08-04-2025

सेवा में,
मुख्य पर्यावरण अधिकारी (वृत्त-6)
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
टी0सी0/12वी0, विभूति खण्ड,
गोमती नगर, लखनऊ।

विषय: संस्था के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत जारी निर्देश के सम्बन्ध में।

सन्दर्भ: Ref: H26150/सी0-6/बीएमडब्ल्यू/48/निर्देश/ईसी/वाल्सू-11/2025 दिनांक 24-03-2025 के सन्दर्भ में।

महोदय,

उपरोक्त विषयक आपके द्वारा संस्था मेसर्स मेडिकल पाल्यूशन कण्ट्रोल कमेटी, डी-33, UPSIDC इंडस्ट्रियल एरिया, खलीलाबाद, जनपद संतकबीरनगर में स्थापित/संचालित CBWTF के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत निर्देश जारी किये गये हैं।

संस्था के विरुद्ध जारी पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत जारी निर्देशों की अनुपालन आख्या निम्नवत है -

1. संस्था के परिषर में स्थापित डबल चैम्बर इन्सीनेरेटर में बायो मेडिकल वेस्ट की फीडिंग हेतु स्थापित सेमी ऑटोमैटिक फीडिंग नियमानुसार लगी हुयी है। निरीक्षण से 2 दिन पहले तकनीकी खराबी हो गयी थी जिसे अब सही करा लिया गया है, इसलिए वेस्ट की फीडिंग नियमानुसार मैनुअली की जा रही थी। निरीक्षण के समय प्राइमरी चैम्बर एवं सेकेंडरी चैम्बर का तापमान (प्राइमरी चैम्बर का तापमान 1015⁰c एवं सेकेंडरी चैम्बर का तापमान 1140⁰c) निर्धारित मानको के अनुरूप था जो मानक को पूरा करता है। (फोटोग्राफ एवं विडियो संलग्न-1)
2. संस्था के संयंत्र में संचालित ई0टी0पी0 में स्थापित इनलेट एवं आउटलेट पर इलेक्ट्रॉनिक फ्लोमीटर स्थापित है लेकिन 1 फ्लोमीटर का लूज था जिसे अब सही कर लिया गया है, वर्तमान में इनलेट एवं आउटलेट में स्थापित फ्लोमीटर पूरी तरह कार्यरत है। (ई0टी0पी0 में इनलेट एवं आउटलेट में स्थापित फ्लोमीटर की फोटोग्राफ संलग्न-2)
3. संस्था द्वारा क्षेत्रीय कार्यालय गोरखपुर के अन्तर्गत आच्छादित जनपदों क्रमशः गोरखपुर, कुशीनगर, महाराजगंज एवं देवरिया तथा क्षेत्रीय कार्यालय बस्ती के अन्तर्गत आच्छादित जनपदों क्रमशः बस्ती, संतकबीरनगर एवं सिद्धार्थनगर में संचालित HCFs से जनित बायो मेडिकल वेस्ट के निस्तारण का कार्य किया जा रहा है। संस्था द्वारा वर्तमान में 9897 बेड्स पर कार्य किया जा रहा है, जो कि समस्त बेड्स की कुल संख्या है, हालांकि, बायोमेडिकल वेस्ट का निस्तारण केवल उन बेड्स के हिसाब से किया जाता है, जो वास्तव में उपयोग में होते हैं किसी भी अस्पताल की बेड ऑक्यूपेंसी दर 65% से अधिक नहीं होती, जिसके कारण वेस्ट का उत्पन्न होना भी केवल उन बेड्स के हिसाब से होता है जो occupied होते हैं इसलिए, हमारी वास्तविक बेड्स की संख्या occupied beds के हिसाब से ही होती है। (ICRA



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की रिपोर्ट संलग्न-3) संस्था के साथ अनुबन्धित HCFs के बेडो की संख्या 9897 बेड्स की 65% के हिसाब से केवल 6433 बेड्स ही उपयोगिता के आधार पर वेस्ट का गणना किया जाना ही न्यायसंगत होगा।

4. WHO एवं CPCB के अनुसार बेडेड HCFs से प्रतिदिन .277 ग्राम वेस्ट एवं नॉन बेडेड HCFs से .274 ग्राम वेस्ट जनित होता है (KGMU, WHO एवं CPCB की वार्षिक रिपोर्ट के अनुसार) अधिकतम 4% से 20% भाग इन्सीनरेबल अपशिष्ट एवं बाकि का अपशिष्ट नॉन इन्सीनरेबल होता है जिसे आटोक्लेव व केमिकल डिसइन्फेक्शन के माध्यम से किया जाता है। (संलग्न-4) CPCB की वार्षिक रिपोर्ट वर्ष 2021 एवं 2023 के अनुसार क्रमशः 206 ग्राम एवं 231 ग्राम प्रतिदिन प्रतिबेड जनित होता है। **(KGMU, WHO रिपोर्ट एवं CPCB द्वारा जारी की गयी वार्षिक रिपोर्ट वर्ष 2021 एवं 2023 संलग्न-4)**

क्रम संख्या	वेस्ट का प्रकार	मात्रा (%) में
1	इन्सीनरेबल	4% से 20% तक (Depend upon the proper Segregation)
2	ऑटोक्लेवेवल	35% से 45% तक
3	केमिकल डिसइन्फेक्शन	20% से 35% तक

On the basis of 100% occupancy

BMW generated from Bedded HCFs 9897 X .277 = 2741.4 Kg/Day

BMW Generated from Non Bedded 1374 X .274 = 364.9 Kg/Day

Total BMW Generated = 2741.4+ 364.9 = 3106.3 Kg/Day

Total Incinerable Waste = 3106.3X0.2 = 621 Kg/Day

Incineration Capacity of CBWTF = 100X20 = 2000 Kg/Day

Percentage of Capacity Utilized = 31.05% Per Day

Remaining Capacity = 68.95% Per Day

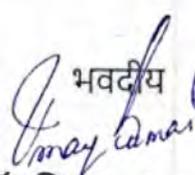
5. संस्था द्वारा वर्तमान में 65% शैथ्या उपयोगिता दर (ICRA रिपोर्ट 2024 के अनुसार) Average occupancy for ICRA's sample set is estimated to remain strong between 64-65% in FY2024 supported by continued healthy demand for healthcare service.) के आधार पर 6433 शैथ्याओ पर ही कार्य किया जा रहा है जिसके अनुसार अभी संस्था द्वारा 31.05% पर ही कार्य किया जा रहा है। **(ICRA रिपोर्ट 2024 संलग्न -5)**
6. संस्था के संयंत्र में भंडारित डिसकार्डेड मेडिसिन UPMSCL, लखनऊ द्वारा निविदा के माध्यम से चयनित संस्था MPCC के CBWTF पर उत्तर प्रदेश में स्थित ड्रग वेयरहोउसो एवं अस्पतालो से लगभग 20 टन डिसकार्डेड मेडिसिन गत्तो में एवं काले बैग में आयी थी। UPMSCL एवं HCFs को पीले बैग में डिसकार्डेड मेडिसिन देने का आग्रह किया गया है। संस्था के डिसकार्डेड मेडिसिन के भण्डारित स्थल के भर जाने पर स्थल को बड़ा कर दिया गया है। संस्था द्वारा पूर्ण रूप से डिसकार्डेड मेडिसिन का निस्तारण किया जा चुका है। **(UPMSCL के साथ डिसकार्डेड मेडिसिन के लिए हस्ताक्षरित अनुबन्ध की छायाप्रति एवं फोटोग्राफ संलग्न-6)**
7. संस्था के संयंत्र में HCFs द्वारा एकत्रित बायो मेडिकल वेस्ट के लाल बैग, पीले बैग, नीले कार्डबोर्ड एवं PPC जार में संस्था का बारकोड लगा रहता है लेकिन कुछ HCFs बारकोडेड लाल बैग, पीले बैग के साथ बाज़ार से सादे काले बैग खरीद कर कचरे में प्रयोग किये जाने की वजह से काले बैग आ जाते हैं। कभी-कभी साधारण कचरे के काले बैग HCFs द्वारा अन्य बैगो के साथ भेजे जाते हैं। संस्था द्वारा समय - समय पर HCFs को पत्र के माध्यम से सूचित किया जाता है एवं HCFs को प्रशिक्षण भी दिया जाता है।

8. शिकायतकर्ता श्री राजेश कुमार द्वारा संस्था के विरुद्ध किसी अन्य व्यक्ति के दवाब एवं बहकावे में आकर संस्था के खिलाफ झूठी शिकायत व्यापारिक प्रतिस्पर्धा के लिए करायी गयी थी। शिकायतकर्ता श्री राजेश कुमार ने बताया की 5 माह पूर्व अज्ञात व्यक्तियों द्वारा कुछ काले बैग गड्डा भरने के वास्ते डाले थे फिर मुझे गुमराह कर मेडिकल पाल्यूशन कण्ट्रोल कमेटी के विरुद्ध शिकायत करने के लिए प्रेरित किया गया जो पूरी तरह गलत थी। इस बावत राजेश कुमार ने अपनी गलती मानते हुए IGRS एवं IMS पोर्टल पर अपनी शिकायत को वापसी करने हेतु कार्यवाही के तहत नोटराईज एक शपथ पत्र दिया है जिस पर राजेश कुमार की फोटो, हस्ताक्षर, पता, संपर्क नंबर एवं अंगूठे का निशान एवं 2 गवाहों के हस्ताक्षर अंकित है जिसकी कलर प्रमाणित छायाप्रति इस पत्र के साथ संलग्न है। **(शपथ पत्र संलग्न -7)** राजेश कुमार के अनुसार शिकायती स्थल ग्राम - बनकटवा, पोस्ट - बेलौली, जनपद - संतकबीरनगर (लैटीट्यूड-26.717665, लांगीट्यूड-83.074389) से काले बैग का सुरक्षित नियमानुसार निस्तारण व भूमि का केमिकल उपचार कर दिया गया है। शिकायतकर्ता को श्याम बाबू पुत्र रामजीवन से पता चला है कि उनके प्लाट पर गड्डा भरवाने हेतु काले बैग में कूड़ा कृष्णा हॉस्पिटल, मगहर, संतकबीरनगर, श्री राम हॉस्पिटल, निकट नवीन सब्जी मंडी, संतकबीरनगर एवं ममता हॉस्पिटल, गौस मंडी, संतकबीरनगर से उठवाकर लगभग 5 माह पहले डलवाया गया था।
9. मानक के अनुसार 50 PM जगह 63.41 आने की वजह 11% O₂ करेक्शन कैलकुलेशन की सही गणना न करने की वजह से एवं हेल्थ केयर फैसिलिटी (HCFs) से Unsegrated बायो मेडिकल वेस्ट आने के कारण PM मानक से कुछ नगण्य बढ़ा हुआ आया है। संस्था द्वारा पुनः जाँच किये जाने हेतु UPPCB द्वारा संचालित LIMS पोर्टल एवं मेसर्स प्रकृति कंसल्टेंसी सर्विसेज (UPPCB & MoEF) द्वारा प्रमाणित प्रयोगशाला के साथ संयुक्त जाँच के लिए आवेदन किया जा चुका है जिसकी रिपोर्ट वांछित है। **(आवेदन पत्र संलग्न-8)**
10. संस्था के संयंत्र परिषर का पिछले कई वर्षों से लगातार कई निरीक्षण उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड (UPPCB) लखनऊ के अधिकारियों एवं क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड (UPPCB) बस्ती के अधिकारियों द्वारा किये गये है जिसके सापेक्ष सभी रिपोर्टें सही पाई गयी है समय-समय पर जो छोटी-छोटी कमियां बतायी गयी है उनका तत्काल ही निराकरण किया गया है जिसके अनुसार ही संस्था को नियमानुसार प्राधिकार पत्र, जल, वायु, एवं हजार्डस सहमति नियमानुसार UPPCB द्वारा नियमित निर्गत किया जा रहा है।

संस्था द्वारा बायो मेडिकल वेस्ट मैनेजमेंट रूल्स-2016 एवं केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी रिवाईज गाईडलाइन्स-2016 का किसी भी प्रकार से कभी भी कोई उलंघन नहीं किया गया है संस्था द्वारा नियमानुसार संयंत्र का संचालन किया जा रहा है और आगे भी किया जाता रहेगा। संस्था के विरुद्ध जारी पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत जारी निर्देशों की अनुपालन आख्या सभी साक्ष्यों सहित आपको सादर प्रेषित की जा रही है।

अतः आपसे विनम्र निवेदन है कि संस्था के ऊपर किसी भी प्रकार की पर्यावरणीय क्षतिपूर्ति अधिरोपित न की जाये। आपकी महान दया होगी।

धन्यवाद।

भवदीय

(डॉ० विनय कुमार वर्मा)
 MBBS, MAMS, FAGS (USA)



सचिव

मेडिकल पाल्यूशन कण्ट्रोल कमेटी

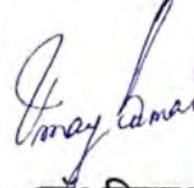
संलग्नक -

1. संस्था के संयंत्र में संचालित सेमी ऑटोमैटिक फीडिंग की फोटोग्राफ एवं विडियो।

2. संस्था के संयंत्र में संचालित ई0टी0पी0 में स्थापित इनलेट एवं आउटलेट प्लोमीटर की फोटोग्राफ ।
3. ICRA की वर्ष 2024 की रिपोर्ट ।
4. KGMU, WHO रिपोर्ट एवं CPCB द्वारा जारी की गयी वार्षिक रिपोर्ट वर्ष 2021 एवं 2023 की वार्षिक रिपोर्ट की छायाप्रति ।
5. UPMSC लखनऊ के साथ डिसकार्डेड मेडिसिन के लिए हस्ताक्षरित अनुबन्ध पत्र की छायाप्रति एवं डिसकार्डेड मेडिसिन के भण्डारित स्थल की फोटोग्राफ ।
6. शिकायतकर्ता राजेश कुमार द्वारा दिए गए शपथ पत्र की कलर छायाप्रति ।
7. संस्था द्वारा LIMS पोर्टल पर किये गए आवेदन पत्र एवं फीस की रसीद की छायाप्रति ।
8. संस्था के संयंत्र पर प्रतिदिन आने वाले वेस्ट रजिस्टर की छायाप्रति ।
9. वेस्ट निस्तारण के उपरान्त किये गए रेमिडियेशन का वीडियो ।

निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रतिलिपि प्रेषित -

1. जिलाधिकारी महोदय, संतकबीरनगर
2. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती ।




(डॉ० विनय कुमार वर्मा)
 MBBS, MAMS, FAGS (USA)

सचिव

मेडिकल पाल्यूशन कण्ट्रोल कमेटी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

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Dated 20-3-25
पंजीकृत

सेवा में

मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एमपीसीसीसी),
खी०-33, यूपीओ एस०आई०डी०सी० औद्योगिक क्षेत्र, खलीलाबाद,
जनपद-संतकबीरनगर। गो० नं०-१४३१॥१५१०

विषय: उद्योग के विरुद्ध पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत निर्देश जारी किये जाने के सम्बन्ध में।

यह कि माननीय माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओए संख्या 1141/2024 अमरा सिंह बनाम स्टेट ऑफ यूपी व अन्य में पारित आदेश दिनांक 24.02.2025 के सुसंगत अंश निम्नवत् है:-

".....5. I.A.No.122/2025 has been filed by the applicant for grant of stay on the operation of respondent no.5 with following prayer:-

- Stay on the Operation of Respondent No 5 's CBWTF unit till the disposal of the present Original Application 1141 of 2024.
- Hon'ble NGT to imposed heavy cost for illegal treatment/operation of Bio-waste.
- initiate the detail enquiry since beginning of unit at the initial stage i.e. CTE.
- The Bio-waste buried in nearby village the illegally dumped/buried Bio-waste to lifted and sent to land fill unit or hazardous treatment plant or any other best and safe way of disposal.
- As Bio-waste is dumped in nearby village the leached problem may arise in ground water in nearby village. Underground water monitoring may please be order to monitor underground water for diagnosis of leached of bacteria and virus if any.
- Grant any other relief this Hon'ble Tribunal deems fit and proper in the interest of environmental protection and justice."

6. Notice of I.A No. 122/2025 is given to the respondents. Copy of the same be supplied to the respondents by the Registry.

7. Reply to I.A NO. 122/2025 may be filed at least one day before the next date of hearing fixed....."

यह कि माननीय अधिकरण द्वारा उपरोक्तानुसार पारित आदेश दिनांक 24.02.2025 के अनुपालन में संदर्भित ओए में प्रश्नगत सीबीडब्लूटीएफ मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम.पी.सी.सी.), खी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर की जाँच हेतु बोर्ड मुख्यालय के पत्रांक एच25236/सा०-390/ओए संख्या 1141/24/2025 दिनांक 06.03.2025 के माध्यम से एक जाँच समिति गठित की गयी थी।

यह कि उक्त समिति की जाँच आख्या दिनांक 19.03.2025 राज्य बोर्ड के क्षेत्रीय अधिकारी, बस्ती द्वारा पत्र दिनांक 20.03.2025 के माध्यम से उपलब्ध करायी गयी है, पत्र दिनांक 20.03.2025 की छायाप्रति संलग्न है। उक्त आख्यानसार समिति द्वारा सीबीडब्लूटीएफ मैसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एम.पी.सी.सी.), खी-33, यू.पी.एस.आई.डी.सी., औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर की जाँच, सीबीडब्लूटीएफ से सम्बद्ध एचसीएफ में बैक्टीरिया की संख्या का सत्यापन तथा संदर्भित ओए में बादी द्वारा दाखिल किये गये आईए संख्या 122/2024 में उल्लिखित तथ्यों के सम्बन्ध में निरीक्षण दिनांक 10.03.2025 को किया गया। निरीक्षण के समय सीबीडब्लूटीएफ संचालित पाया गया। निरीक्षण आख्या के सुसंगत अंश निम्नवत् है:-

".....4. उक्त डबल चैम्बर इंसीनिरेटर में बायोमेडिकल वेस्ट की फीडिंग हेतु सेमी-ऑटोमैटिक फीडिंग की व्यवस्था की गयी है। निरीक्षण के समय सेमी-ऑटोमैटिक फीडिंग व्यवस्था कार्यरत नहीं पायी गयी। बायोमेडिकल वेस्ट की फीडिंग प्रथम चैम्बर के गेट को खोलकर मैनुअली की जा रही थी। निरीक्षण के समय प्राइमरी चैम्बर का तापमान 1015 डिग्री सेल्सियस तथा सेकेंडरी चैम्बर का तापमान 1140 डिग्री सेल्सियस था।.....

.....11. ई०टी०पी० के इनलेट एवं आउटलेट पर स्थापित फ्लोमीटर कार्यरत नहीं पाये गये।.....

.....13. संस्था द्वारा क्षेत्रीय कार्यालय, गोरखपुर के क्षेत्रान्तर्गत आच्छादित जनपदों क्रमशः गोरखपुर, कुशीनगर, महाराजगंज, देवरिया तथा क्षेत्रीय कार्यालय, बस्ती के क्षेत्रान्तर्गत आच्छादित जनपदों क्रमशः बस्ती, संतकबीर नगर, सिद्धार्थ नगर में स्थित सदस्य एच०सी०एफ० का विवरण निम्नवत् है:-

T.C/12V, Vibhuti Khund Gamti Nagar, Lucknow - 226010

Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764

Email: info@uppcb.com - Web Site: www.uppcb.com

S. No.	District Name	No. of Govt. HCFs	No. of Beds in Govt. HCFs	Pvt. Bedded HCFs	Number of Beds in Pvt HCFs	Non-Bedded HCFs
1.	Gorakhpur	52	2350	235	1604	387
2.	Kushi Nagar	20	522	157	605	173
3.	Mahrajganj	15	522	83	565	98
4.	Deoria	0	0	119	605	254
5.	Basti	01	300	125	715	115
6.	Sant Kabir Nagar	08	312	114	610	145
7.	Siddharth Nagar	14	462	140	725	160
Total		110	4468	973	5429	1332

Total Bed- 4468 + 5429 = 9897

.....14. अवगत कराना है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली द्वारा तैयार की गयी मथेडोलॉजी (प्रथम संशोधन) में जैव अपशिष्ट के गैप हेतु निर्धारित किये गये पैरामीटर के अनुसार बेडेड एचसीएफ से प्रतिदिन 277 ग्राम एवं नॉन बेडेड एचसीएफ से 274 ग्राम जैव चिकित्सा अपशिष्ट जनित होता है तथा स्टेरिक इन्सिनरेटर हेतु संचालन अवधि 20 घण्टे/प्रतिदिन निर्धारित है। उल्लेखनीय है कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा Annual Report on Biomedical Waste Management as per Biomedical Waste Management Rules, 2016 for the year-2019 शीर्षक से तैयार की गयी वार्षिक आख्या के अनुसार एचसीएफ से प्रतिदिन जनित होने वाले जैव चिकित्सा अपशिष्ट में 60 प्रतिशत भाग इन्सिनरेबल अपशिष्ट एवं 40 प्रतिशत भाग नॉन इन्सिनरेबल अपशिष्ट लिया गया है, अतः सन्दर्भित सी0वी0डब्लू0टी0एफ0 की क्षमता की गणना निम्नवत् है:-

- * BMW Generated from Bedded HCF- 9897X277=2741.4 Kg/day
- * BMW Generated from Non Bedded HCF- 1332X274=364.9 Kg/day
- * Total BMW Generated = 2741.4+364.9 = 3106.3 Kg/day
- * Total Incinerable Waste = 3106.3X0.6=1863.78 Kg/day
- * Incineration Capacity of CBWTF = 100X20= 2000 Kg/day
- * Percentage of Capacity Utilize = 93.18 per day.

.....15. उपरोक्त वर्णित विन्दु सं0 14 से स्पष्ट है कि सी0वी0डब्लू0टी0एफ0 द्वारा वर्तमान में सदस्य एचसीएफ के सापेक्ष जनित जैव चिकित्सा अपशिष्ट के उपचार हेतु इन्सिनरेटर की क्षमता लगभग 93 प्रतिशत उपयोग हो गयी है। अतः उपर्युक्त के दृष्टिगत सी0वी0डब्लू0टी0एफ0 को वर्तमान सदस्य एचसीएफ के अतिरिक्त अन्य कोई नवीन एचसीएफ को सदस्य बनाये जाने हेतु प्रतिबन्धित किया जाना उचित होगा।.....

.....18. संस्था द्वारा डिस्कार्डेड दवाईयों को परिसर के अन्दर खुले यातावरण में काले रंग के प्लास्टिक बैग में भण्डारित पाया गया। समिति द्वारा डिस्कार्डेड दवाईयों की भण्डारण मात्रा लगभग 10 टन अनुमानित किया गया। इस प्रकार संस्था परिसर के अन्दर बायोमेडिकल वेस्ट का भण्डारण उचित प्रकार से नहीं होता पाया गया।.....

.....21. संस्था में एकत्रित बायो मेडिकल वेस्ट को लाल बैग एवं पीले बैग पर संस्था का नाम एवं बारकोड अंकित पाया गया परन्तु काले बैग पर संस्था का नाम व बार कोड अंकित नहीं पाया गया।.....

(3)

.....23. उपरोक्त शिकायत के परिप्रेक्ष्य में समिति द्वारा मेडिकल पॉल्यूशन कंट्रोल कमेटी के प्रतिनिधि के साथ शिकायतकर्ता श्री राजेश कुमार की उपस्थिति में शिकायती स्थल ग्राम-वनकटवा, पोस्ट-बेलौली, जनपद-सन्तकबीर नगर (लैटीट्यूड-26.717665, लॉन्गिट्यूड-83.074389) का निरीक्षण किया गया। शिकायती स्थल गड़ड़ानुमा था, जिसमें वेस्ट के ऊपर मिट्टी डाली गयी थी। मिट्टी को खुदवाकर देखा गया उक्त स्थल पर काले बैग्स में सिरिज, प्लास्टिक पाइप, कंपेटर आदि भर कर निस्तारित किया पाया गया। उक्त काले बैग्स पर किसी संस्था का नाम व बारकोड अंकित नहीं था। शिकायती स्थल की सीवीडब्ल्यूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी से दूरी लगभग 7.0 किलोमीटर है। निरीक्षण के दौरान शिकायतकर्ता द्वारा समिति को अवगत कराया गया कि यह वेस्ट 2021 में डलवाया/डाला गया।.....

.....24. निरीक्षण के समय क्षेत्रीय कार्यालय, गोरखपुर की प्रयोगशाला द्वारा संस्था के इन्सीनरेटर पर स्थापित चिमनी से जनित गैसीय उत्सर्जन की जांच हेतु स्टैक मानीटरिंग का कार्य किया गया। स्टैक मानीटरिंग रिपोर्ट के अनुसार चिमनी से उत्सर्जित उत्सर्जन में वायु प्रदूषणकारी प्रचालको की मात्रा पीएम₁₀ 63.41 मिलीग्राम प्रतिनान्मिल घनमीटर पायी गयी, जो कि निर्धारित मानकों से अधिक है।.....

शिकायती पत्र एवं उपरोक्त वर्णित बिन्दुओं से स्पष्ट है कि संदर्भित प्रकरण में सीवीडब्ल्यूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, प्लॉट नं० डी-33, यूपीएसआईडीसी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीरनगर द्वारा जैव चिकित्सा अपशिष्ट प्रवन्धन नियम, 2016 यथासंशोधित के प्राविधानों का अनुपालन नहीं किया गया है।

यह कि क्षेत्रीय अधिकारी, वस्ती के पत्र दिनांक 20.03.2025 के साथ संलग्न उक्त समिति की जांच आख्या दिनांक 19.03.2025 में सीवीडब्ल्यूटीएफ हेतु निम्नलिखित संस्तुतियों की गयी हैं:-

1. सीवीडब्ल्यूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, प्लॉट नं० डी-33, यूपीएसआईडीसी, औद्योगिक क्षेत्र खलीलाबाद, संतकबीरनगर के विरुद्ध वर्ष, 2021 से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस जारी किया जाये।
2. शिकायती स्थल (लैटीट्यूड-26.717665, लॉन्गिट्यूड-83.074389) पर डम्प किये गये वेस्ट को सीवीडब्ल्यूटीएफ द्वारा उठाकर सुरक्षित निस्तारित किया जाये।
3. सीवीडब्ल्यूटीएफ द्वारा वर्तमान में सम्बद्ध सदस्य एच.सी.एफ. के अतिरिक्त अन्य किसी एच.सी.एफ. को सदस्य न बनाया जाये।

यह कि समिति की जांच आख्या में उपरोक्तानुसार वर्णित तथ्यों से स्पष्ट है कि सीवीडब्ल्यूटीएफ द्वारा जैव चिकित्सा अपशिष्ट प्रवन्धन नियम, 2016 यथासंशोधित के प्राविधानों का उल्लंघन किया गया है।

अतः उपरोक्त वर्णित तथ्यों एवं समिति की संस्तुति के दृष्टिगत सक्षम अधिकारी के अनुमोदनपरान्त जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा सीवीडब्ल्यूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एमपीसीसी), डी-33, यूपीएसआईडीसी, औद्योगिक क्षेत्र, खलीलाबाद, संतकबीर नगर के विरुद्ध जैव चिकित्सा अपशिष्ट प्रवन्धन नियम, 2016 यथासंशोधित सपडित पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत निम्नरूपेण निर्देश निर्गत किये जाते हैं:-

1. यह कि शिकायती स्थल ग्राम-वनकटवा, पोस्ट-बेलौली, जनपद-सन्तकबीर नगर (लैटीट्यूड-26.717665, लॉन्गिट्यूड-83.074389) पर डम्प किये गये जैव चिकित्सा अपशिष्ट को सीवीडब्ल्यूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एमपीसीसी), डी-33, यूपीएसआईडीसी औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीर नगर द्वारा उठाकर 01 माह में सुरक्षित निस्तारित एवं डम्प स्थल का रेमिडियेशन का कार्य किया जाये।
2. यह कि सीवीडब्ल्यूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी (एमपीसीसी), डी-33, यूपीएसआईडीसी औद्योगिक क्षेत्र, खलीलाबाद, जनपद-संतकबीर नगर द्वारा वर्तमान में सम्बद्ध सदस्य एच.सी.एफ. के अतिरिक्त अन्य किसी एच.सी.एफ. को सदस्य न बनाया जाये।

अधेतर माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओए संख्या 710/2017 में पारित आदेश दिनांक 12.03.2019 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा तैयार की गयी गाइड लाइन में पर्यावरणीय क्षतिपूर्ति आकलन संबंधी सूत्र निम्नवत् है:-

Environmental Compensation for CBWTFs = PI x S x R x N

(4)

उक्त सूत्र में सीबीडब्ल्यूटीएफ के विरुद्ध उल्लंघनकारी अतदि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने के सम्बन्ध में प्रचालकों का मान निम्नवत् लिया जाना है:-

PI- Pollution Index-

From 01-01-2021 till the remedial action taken by the CBWTF-

• Bio-medical Waste not collected and disposed of within 48 hours- 10

From date of inspection (10.03.2025) till the remedial action taken by the CBWTF-

• Incinerator emissions not complying with standards- 20,

• Each of Other Violation to BMW Rules, 2016, as amended,- 10 (as Automatic Feeding system was not working), 10 (Flow meter at Inlet and Outlet of ETP not Functional).

S - Size of Operation - इन्सीनिरेटर की क्षमता 100 किग्रा/घंटा होने के दृष्टिगत S का मान 0.25 होगा।

R - Environmental Compensation factor- = Rs. 250

N - Number of days of Violation

अतएव उपरोक्तानुसार यह भी स्पष्ट करें कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किए जाने हेतु निर्धारित गाइडलाइन के अनुसार क्यों न सीबीडब्ल्यूटीएफ मेसर्स मेडिकल पॉल्यूशन कंट्रोल कमेटी, प्लॉट नं० डी-33, यूपीएसआईडीसी, औद्योगिक क्षेत्र खलीलाबाद, संतकवीर नगर के विरुद्ध वर्ष 2021 से सुधारात्मक कार्यवाही किये जाने तक पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाये।

उक्त निर्देश के संबंध में साक्ष्य सहित पूर्ण विवरण के साथ अपना स्पष्टीकरण 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। सीबीडब्ल्यूटीएफ संस्था द्वारा निर्देशों का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जैव चिकित्सा अपशिष्ट प्रबन्धन नियम, 2016 यथासंशोधित सपठित पर्यावरण (संरक्षण) अधिनियम 1986 यथासंशोधित की धारा-5 के अन्तर्गत कार्यवाही प्रारम्भ एवं पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

संलग्नक-यथोपरि।

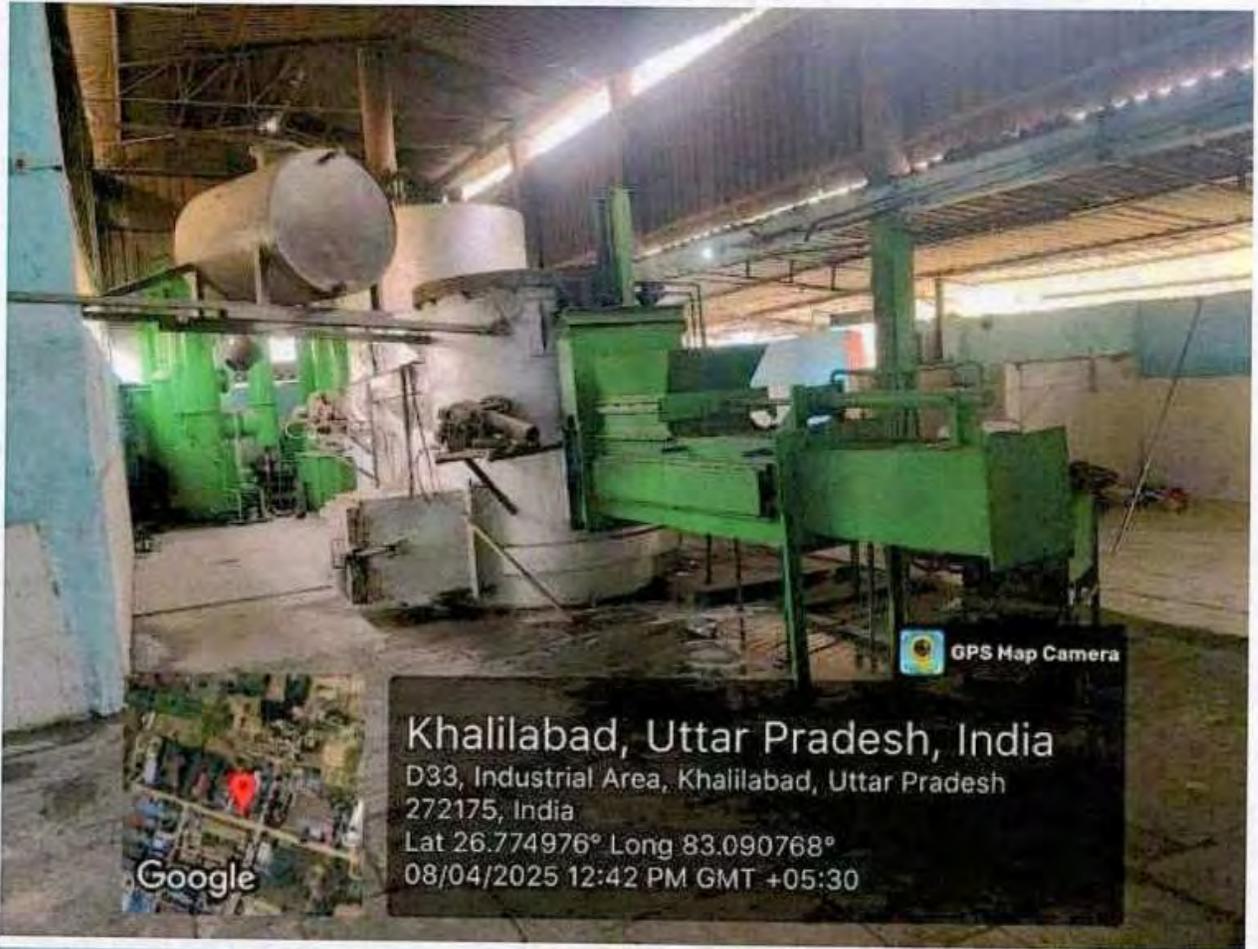
प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, संतकवीर नगर।
2. मुख्य चिकित्सा अधिकारी, संतकवीर नगर।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बस्ती को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश के सन्दर्भ में 15 दिन के अन्दर स्पष्ट संस्तुति सहित निरीक्षण आख्या बोर्ड मुख्यालय में प्रेषित करना सुनिश्चित करें।

भवदीय,
पर्यावरण अभियन्ता,
प्रभारी (वृत्त-8)

पर्यावरण अभियन्ता,
प्रभारी (वृत्त-8)

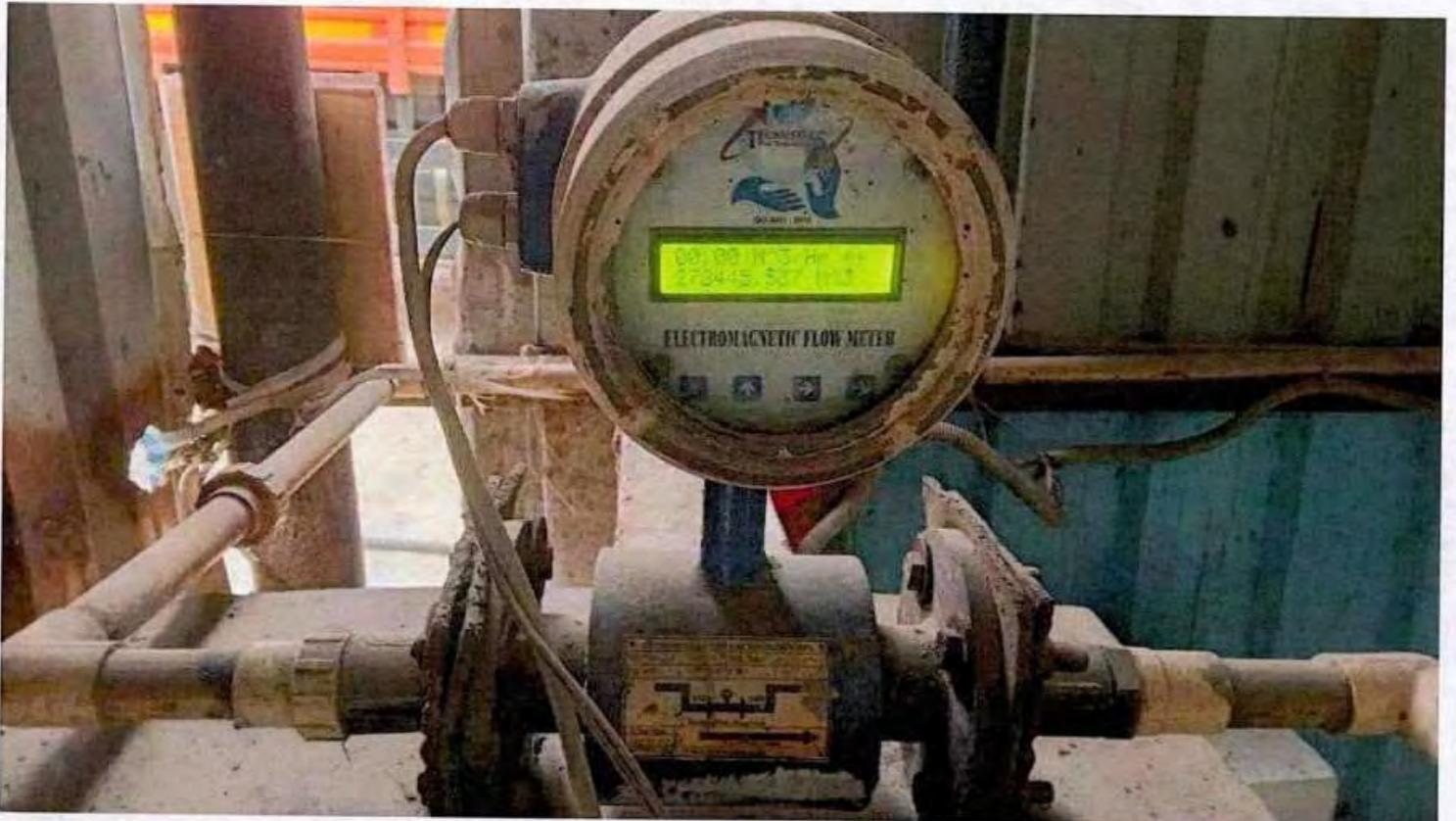
Semi Automatic Waste Feeding Machine



ETP Photograph



ETP Flow Meter Photograph



Home Page/Lo... x Incinerable Wa... x MB Indian hospitai... x Indian Hospital... x Press Release:... x I cra ratings bed... x PowerPoint Pre... x + -

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Highlights

Strong occupancy coupled with healthy ARPOB to drive revenues by 12-14% in FY2024. Many hospital players are scouting for inorganic opportunities to expand their network, resulting in consolidation. Further, private equity investments have also increased in the recent past.

- Despite high-base of FY2023, ICRA's sample set² companies are expected to witness healthy revenue growth of 12-14% in FY2024 supported by strong footfalls and healthy average revenue per occupied bed (ARPOB). Further, continued benefits from cost optimisation measures are expected to support healthy operating profit margin (OPM) of 22-23% in FY2024.
- ICRA's sample set of hospitals witnessed YoY growth of 14.3% in H1 FY2024 on the back of buoyant occupancy levels and 10.5% YoY growth in ARPOB. The OPM in H1 FY2024 remained healthy at 22.7% supported by benefits from cost optimisation, recovery in International patient footfalls and digitisation initiatives.
- Aggregate occupancy for ICRA's sample set is estimated to remain strong between 64-65% in FY2024 supported by continued healthy demand for healthcare services.
- The ARPOB for the sample set is expected to witness YoY growth of 8-10% in FY2024, despite the high base of FY2023. ARPOB growth continues to be supported by better payor mix, improving specialty mix and annual tariff hikes taken by hospitals.
- Several companies in the sample set have announced sizeable expansion and upgradation/refurbishment plans over the next four-five years. They are expected to add over ~1,500 beds and ~3,400 beds in FY2024 and FY2025, respectively. This cumulatively translates to ~15% of the existing capacity. Most of the expansion is expected to be in the form of brownfield expansion.
- Credit metrics for companies in ICRA sample set are expected to remain strong. The net debt/OPBDITA is expected to be low in the range of ~0.3-0.4x as on March 31, 2024, but is expected to moderate to ~0.6-0.7x as on March 31, 2025, and the return on capital employed (RoCE) is to remain between 15-17% despite ongoing capital expenditure (capex) during FY2024.

² ICRA's sample set includes hospital business of nine listed companies, Apollo Hospitals Enterprise Limited, Aster DM Healthcare Limited (India business only), Fortis Healthcare Limited, Healthcare Global Enterprises Limited, Krishna Institute of Medical Sciences Limited, Max Healthcare Institute Limited, Narayana Hrudayalaya Limited, Rainbow Children's Medicare Limited and Shalby Limited

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Agenda

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BIOMEDICAL WASTE MANAGEMENT PRACTICES AT KING GEORGE'S MEDICAL UNIVERSITY, LUCKNOW, UTTAR PRADESH, INDIA - A 3000-BED TERTIARY CARE HOSPITAL

Anshita Singh¹, Reema Kumari^{2*}, Kirti Srivastava³, Anupam Waklu⁴

¹Department of Pediatric Surgery, King George's Medical University, Lucknow, UP, India

²Department of Community Medicine and Public Health, King George's Medical University, Lucknow, UP, India

³Department of Radiotherapy, King George's Medical University, Lucknow, UP, India

⁴Department of Rheumatology, King George's Medical University, Lucknow, UP, India

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ABSTRACT

Biomedical Waste Management (BMWM) is an integral part of infection control and hygiene programs in healthcare settings. Biomedical waste poses serious threats to environmental health and requires specific treatment and management prior to its final disposal. This study investigated the status of BMWM practices (segregation, collection, transportation, storage and final disposal) and quantification of wastes generated in King George's Medical University (KGMU), a 100 year-old, tertiary care institute in Lucknow, North India. The results of this study revealed that biomedical waste is segregated at the point of generation, which reduces the quantity of incinerable waste. Infectious waste generated in the hospital is about 19-20% of total waste generated of which only 4-5% waste is disposed off by incineration. The remaining percentage of infectious wastes (plastic, glass and sharps) is first treated in the hospital waste treatment facility. All infectious plastic waste is treated by autoclaving to make them noninfectious, than shredded into small pieces and

* Corresponding author- Phone +919793604236; Email: reema_tua05@yahoo.co.in, and reema.tua@gmail.com

finally sent to an authorized recycler. KGMU establishes a foolproof BMWM setup that ensures its proper collection, transportation, storage and disposal as per norms.

Keywords: Biomedical waste management, incinerable waste, recyclable waste, segregation, disposal

1. INTRODUCTION

Improper management of biomedical wastes from hospitals, clinics, and other health facilities poses occupational and public health risks to patients, health workers, waste handlers, haulers, and communities. Infection poses risks by direct contact with sick people, needles and medical equipment punctures, thus conveying blood-transmitted diseases and the ingress of outdoor pollutants make management of hospital environment a necessity (Figure 1).

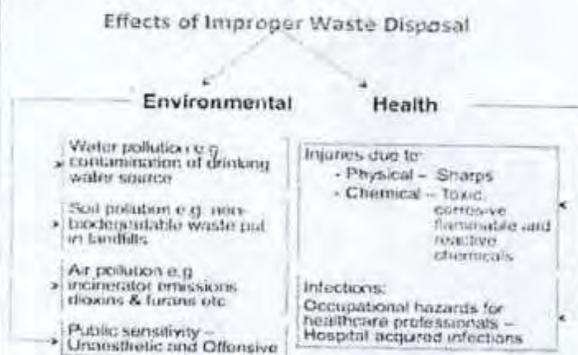


Figure 1 Effect of improper waste disposal

The ultimate objective of biomedical waste management is to prevent the transmission of infections to healthcare personnel, patients, attendants and the community at large. Proper handling and disposal of biomedical waste entails the sequential steps of handling, segregation at point of generation, storage, disinfection, mutilation, transportation and disposal. Worldwide, the waste management function is dealing with a considerable rise in environmental and legal standards, best practices, occupational health and safety, quality management, and the need for increased efficiency.

The World Health Organization [1], US Environmental Protection Agency [2,3], US Centers for Disease Control and Prevention [4], Italy [5] and Germany [6,7] have already established stringent guidelines for the management of biomedical waste.

The Government of India felt the need to regulate

4.1.5. Treatment and Final Disposal:

In the KGMU, except for infectious non-plastic and general waste, all types of waste are treated and disposed off at the Central Collection and Treatment Site. Infectious plastic waste is first autoclaved without the bags being opened; treated bag materials are segregated into different categories (gloves, glucose bottle, hub removed syringes, tubing and so on) on the sorting table. Treated segregated waste is shredded into small pieces. The sharp wastes metal box is also kept in the autoclave along with waste bags for sterilization. Glass waste is treated with 2% hypochlorite solution at the site. Treated infectious plastic, sharp and glass wastes are packed at the storage site and sent to authorized recyclers for recycling. Infectious non-plastic waste goes to the Central Treatment Facility (Synergy Pvt. Ltd.) for incineration and general waste goes to Municipality Corporation for landfills. All confidential and non-confidential paper waste is shredded in the presence of a responsible person and sent to authorize recyclers for recycling. Details of treatment and disposal process are given in Table 2.

4.2. Quantitative Determination of Biomedical Waste

The amount of biomedical waste depends upon various factors such as the type of healthcare facility, number of beds, segregation of biomedical wastes at the point of generation, and medical activities.



Figure 3 Percentage of waste treated by different technology

Table 3 presents the quantity and compositions of biomedical waste produced by KGMU based on a survey conducted during the study period. It is apparent that the average daily waste generation rate is 2566.3 kg. The total waste generation rate in KGMU was 76988.85 kg/month, which includes 62315.26 kg (80.96 %) of non-infectious waste and 14673.57 kg (19.04%) infectious waste among which the amount of infectious non-plastic waste, infectious plastic waste, sharp waste and glass waste was 3240.21, 8956.51, 164.26 and 2312.59 kg, respectively. KGMU goes for an annual contract with the Central Treatment Facility for terminal disposal of infectious non-plastic waste (Figure 3).

4.3. Training and Monitoring

The implementation of good biomedical waste management practices in the hospital needs not only thorough knowledge but also proper attitude and practice by healthcare personnel. Regular training programs are conducted in KGMU for the healthcare personnel to change their attitude, which leads to good biomedical waste management practices. Three types of training programs are conducted in the institute. First is Departmental Training (in which various categories of healthcare personnel of the same department are involved). Second is New Entries Training (in which all new entry healthcare personnel are involved) and Third On Demand Training. Rounds, which are taken very enthusiastically by the Nodal officers/ BMW team from time to time/regularly to look for fallacies in the infrastructure and apply corrective measures immediately to ensure successful implementation of the program.

5. DISCUSSION

At KGMU biomedical waste management was initiated under the GEF/UNDP-MoEF Project in August 2010. Under this project a well-developed Biomedical Waste Management System (BMW System) was established. Before this project the situation of biomedical waste management practices were same as in other hospitals. Waste segregation was almost absent at all workstations. Mixed waste from all containers was being handed over to the collection agency [9]. Proper biomedical waste management will reduce the environmental and health impact of the healthcare industry. Further, as evidenced by the results of our study in KGMU, segregation of waste at the point of generation and further segregation of autoclaved plastic waste helps in reducing the quantity of incinerable waste and helps reducing the

भारत में जैव चिकित्सा कचरे (Biomedical Waste) का लगभग 85% हिस्सा गैर-संक्रामक और घरेलू कचरे जैसा होता है, जबकि शेष 15% हिस्सा संक्रामक और खतरनाक होता है। इस प्रकार, संक्रामक और खतरनाक जैव चिकित्सा कचरे का लगभग 15% हिस्सा इन्सिनरेशन (incineration) के माध्यम से नष्ट किया जाता है।

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(source from WHO & CPCB)

A handwritten signature in black ink, appearing to be 'Vijay Kumar', written below a horizontal line.

Annual Report
on
Biomedical Waste Management
as per
Biomedical Waste Management Rules, 2016
For the year 2019



Central Pollution Control Board
(Ministry of Environment Forest & Climate Change)
Parivesh Bhawan, East Arjun Nagar
Delhi – 110032

**Annual Report Information on Bio-medical Waste Management Scenario in the Country for the Year 2019 (As submitted by SPCBs/PCCs and DGAFMS)
As on 12-03-2021**

S.No.	Name of the State/UT	Total no. of Bedded Health Care Facilities (HCFs)	Total no. of Non-bedded Health Care Facilities (HCFs)	Total no. Health Care Facilities (HCFs)	Total no. of Beds	Authorization Status			No. of HCFs utilization CBWTFs	Total Quantity of BMW generated (kg/day)	Total Quantity of BMW Treated and Disposed (kg/day)	Captive BMW Treatment Facilities Operated by the (HCFs)		Common Bio-medical Waste Treatment Facilities (CBWTFs)		Deep burial Installed by HCF & CBWTFs		Total BMW treated by captive treatment facilities (kg/day)	Total BMW treated by CBWTFs (kg/day)	Total no. of violation by HCFs & CBWTFs	Total No. of show cause notices/Directions issued to defaulter HCFs/CBWTFs	No. of CBWTFs that have installed OCEMS
						Total no. of HCFs applied for authorization	Total no. of HCFs granted authorization	Total no. of HCFs in operation without				No. of HCFs having Captive Treatment Facilities	No of Captive Incinerators Operated by HCFs	CBWTFs Operational	CBWTFs under Construction	HCFs	CBWTFs					
I.	II.	III.	IV.	V.	VI.	VII.	VIII.	IX.	X.	XI.	XII.	XV.	XVI.	XVII.	XVIII.	XIX.	XX.	XXI.	XXII.	XXIII.	XXIV.	XXV.
1	Andaman Nicobar	48	134	182	1466	183	62	104	0	684.62	684.62	1	7	0	0	45	0	546	0	0	0	0
2	Andhra Pradesh	5525	4098	9531	131071	7129	7092	485	9095	15051.22	15051.22	0	0	12	2	0	0	0	15051.22	466	640	12
3	Arunachal Pradesh	190	127	308	2239	261	90	76	0	395	395	308	11	0	0	147	0	395	0	76	76	0
4	Assam	675	905	1579	26069	446	276	1100	204	8819.91	6234.08	362	27	1	0	8	1	4574.08	1660	414	409	1
5	Bihar	4821	20174	24996	70563	5160	2809	17836	7853	34812.9	10777.1	3	1	4	1	0	0	268.1	10509	809	809	4
6	Chandigarh	49	841	890	4442	589	571	1	890	3869	3869	2	0	1	0	0	0	1126	2743	232	412	1
7	Chhattisgarh	1186	1286	2472	23772	2576	2105	12	2446	7071.904	7037.4	1202	3	4	4	INP	8	998.508	6038.9	33	1	2
8	Daman & Diu and Dadra & Nagar Haveli	40	106	146	840	98	93	INP	146	300	300	0	0	waste handover to Gujarat facility	0	0	0	0	300	Nil	92	1
9	Delhi	1225	9052	10227	57653	6033	5444	0	10227	28785.15	28785.15	1	1	2	0	0	0	302.15	28483	3597	1004	2
10	Goa	148	631	779	5051	407	163	582	0	1488.95	1488.95	165	1	0	0	190	0	1488.95	0	0	0	0
11	Gujarat	11440	19846	31286	212105	6655	6286	3613	31286	36421	36421	0	0	20	2	0	0	0	36421	3068	3068	20
12	Haryana	2837	2689	5526	54773	5333	5316	193	5526	14810	14810	0	0	11	0	0	0	0	14810	128	83	11
13	Himachal Pradesh	544	8439	8983	16020	4923	1900	4060	1973	3406.6	3406.6	6141	1	2	1	6140	0	371.23	3035.36	55	55	2
14	Jharkhand	1163	683	1846	28443	601	297	57	8818	7671.45	7671.45	INP	17	4	1	347	0	5819.45	1852	3231	325	2
15	J & K	1541	5065	6606	16972	946	604	5660	1045	5902.62	5896.25	1	0	3	0	INP	0	889.75	5006.05	5693	120	1

S.No.	Name of the State/UT	Total no. of Bedded Health Care Facilities (HCFs)	Total no. of Non-bedded Health Care Facilities (HCFs)	Total no. Health Care Facilities (HCFs)	Total no. of Beds	Authorization Status			No. of HCFs utilization CBWTFs	Total Quantity of BMW generated (kg/day)	Total Quantity of BMW Treated and Disposed (kg/day)	Captive BMW Treatment Facilities Operated by the (HCFs)		Common Bio-medical Waste Treatment Facilities (CBWTFs)		Deep burial Installed by HCF & CBWTFs		Total BMW treated by captive treatment facilities (kg/day)	Total BMW treated by CBWTFs (kg/day)	Total no. of violation by HCFs & CBWTFs	Total No. of show cause notices/Directions issued to defaulter HCFs/CBWTFs	No. of CBWTFs that have installed OCEMS
						Total no. of HCFs applied for authorization	Total no. of HCFs granted authorization	Total no. of HCFs in operation without				No. of HCFs having Captive Treatment Facilities	No. of Captive Incinerators Operated by HCFs	CBWTFs Operational	CBWTFs under Construction	HCFs	CBWTFs					
I.	II.	III.	IV.	V.	VI.	VII.	VIII.	IX.	X.	XI.	XII.	XV.	XVI.	XVII.	XVIII.	XIX.	XX.	XXI.	XXII.	XXIII.	XXIV.	XXV.
16	Karnataka	8013	29968	37981	324293	16744	16071	6895	18304	77545.6	36299.81	2976	1	27	2	2976	3	2373.81	33926	3926	905	27
17	Kerala	2126	11743	13869	97794	6986	6735	7108	15310	42932	40270	52	20	1	0	18	1	3417	35853	844	936	1
18	Lakshadweep	10	36	46	140	46	39	0	0	100.5	100.5	0	0	0	0	3	0	45.46	54.94	0	0	0
19	Madhya Pradesh	3817	3860	7677	100401	5629	5616	2048	5701	17846.68	17289	2	2	12	1	27	0	281.92	17007.08	907	907	12
20	Maharashtra	20231	43411	63642	283042	20090	21697	4008	58928	62254.62	62253.18	176	2	31	1	362	1	568	61685.18	273	225	30
21	Manipur	96	641	737	4854	737	737	0	0	953.1	864.8	545	3	1	0	0	0	247.1	617.7	1	0	0
22	Meghalaya	187	687	874	6979	554	533	320	40	1276.24	1276.24	187	0	1	0	187	0	962.32	313.9	0	0	0
23	Mizoram	68	76	144	2593	59	44	18	0	936.37	936.37	144	4	0	0	112	0	936.37	0	0	2	0
24	Nagaland	205	521	726	3486	480	480	Nil	Nil	891.8	652.5	5	5	0	0	245	0	652.5	Nil	246	246	0
25	Odisha	1426	2083	3509	45116	1771	1729	63	694	17993.14	17405.94	2705	0	5	2	2705	13	13546.64	3859.3	47	47	1
26	Puducherry	98	157	255	11635	228	206	27	462	5900	5900	1	1	1	0	1	0	19	5900	50	50	1
27	Punjab	4025	5570	9595	73817	5091	4323	3324	9595	16050.88	16050.88	0	0	5	1	0	0	0	16050.88	3139	3139	5
28	Rajasthan	5667	2433	8100	134090	3702	3154	888	6669	20685.65	18508.527	847	0	8	7	847	3	2187.65	16320.877	364	2573	8
29	Sikkim	34	253	287	2682	244	229	43	0	482.65	482.65	98	8	0	0	90	0	482.65	0	0	0	0
30	Tamil Nadu	6652	16625	23277	179190	21342	21071	1935	23277	58272	58272	0	0	8	2	0	1	0	58272	355	347	8
31	Telangana	3742	2800	6542	118699	5893	5552	649	6538	20472	20472	0	0	11	0	0	0	0	20472	826	826	11
32	Tripura	158	1585	1743	4701	536	536	0	0	1401.5	1401.5	158	4	1	1	141	0	1169.76	231.74	0	0	0
33	Uttarakhand	1121	2064	3185	22807	2252	1849	933	2034	3814.236	3814.24	1734	2	2	0	1154	2	942.05	2872.19	48	48	2
34	Uttar Pradesh	14454	11148	25602	253927	21881	20927	4675	INP	52500	52500	10	10	18	0	INP	INP	6105	46395	171	27	18
35	West Bengal	3008	5501	8509	126143	8509	8488	0	8509	41571.4	41571.4	1	0	6	7	0	0	125	41571.4	63	63	6
36	DGA/FMS	226	542	768	38459	768	761	0	0	5748.79	5748.79	188	5	0	0	INP	0	4217.69	1531.104	0	0	0
	Total	106796	215780	322425	2486327	164892	153885	66713	235571	619119.48	544898.15	18015	136	202	35	15745	33	55059.138	489843.821	29062	17435	189

Annual Report
on
Biomedical Waste Management for
the year 2023



CPCB

Central Pollution Control Board

(Ministry of Environment, Forest & Climate Change)
Parivesh Bhawan, East Arjun Nagar, Delhi – 110032

9.35 Uttar Pradesh

No. of HCFs	43,860
No. of bedded HCFs	23,856
No. of non-bedded HCFs	20,004
No. of beds	4,27,372
No. of CBWTFs	25
No. of HCFs granted authorization	15,168
No. of HCFs utilizing CBWTFs	22,541
No. of HCFs having Captive Treatment Facilities	149
No. of Captive Incinerators Operated by HCFs	8
Quantity of BMW generated in kg/day	99115.08
Quantity of BMW treated in kg/day	99115.08
No. of HCFs/CBWTFs violated BMW Rules	3503
No. of Show-Cause notices/Directions issued to defaulter HCFs/CBWTFs	839

Currently there are 25 no. of CBWTFs are present in the State and 99115.08 kg/day of biomedical waste is treated and disposed through CBWTF. There are 01 CBWTF currently under construction. 149 no. of HCFs in the State have captive treatment facility and 99115.08 kg/day of biomedical waste is treated and disposed through captive treatment facility. 355 no. of occupiers have installed the liquid waste treatment facility. SPCB should rectify the gaps identified in Annual Report.

9.36 West Bengal

No. of HCFs	9,927
No. of bedded HCFs	3,209
No. of non-bedded HCFs	6,718
No. of beds	1,68,323
No. of CBWTFs	8
No. of HCFs granted authorization	9,927
No. of HCFs utilizing CBWTFs	9,927
No. of HCFs having Captive Treatment Facilities	0
No. of Captive Incinerators Operated by HCFs	0
Quantity of BMW generated in kg/day	43120.87
Quantity of BMW treated in kg/day	43120.87
No. of HCFs/CBWTFs violated BMW Rules	257
No. of Show-Cause notices/Directions issued to defaulter HCFs/CBWTFs	257

Currently 08 no. of CBWTFs are present in the State and 43120.87 kg/day of biomedical waste is treated and disposed through CBWTF. There are 06 no. of CBWTFs currently under construction. No HCF in the State have captive treatment facility. No occupiers are currently in operation without applying for authorisation. 1,206 no. of occupiers have installed the liquid waste treatment facility. SPCB should rectify the gaps identified in Annual Report.

Name of the State/UT	Total no. of Bedded Health Care Facilities (HCFs)	Total no. of Non-bedded Health Care Facilities (HCFs)	Total no. Health Care Facilities (HCFs)	Total no. of Beds	Authorization Status			No. of HCFs utilization CBWTFs	Total Quantity of BMW generated (kg/day)	Total Quantity of BMW Treated and Disposed (kg/day)	Captive BMW Treatment Facilities Operated by the (HCFs)		Common Bio-medical Waste Treatment Facilities (CBWTFs)		Deep burial installed by HCF & CBWTFs		Total BMW treated by captive treatment facilities by HCF in Kg/day	Total BMW treated by CBWTFs kg/day)	Total no. of violation by HCFs & CBWTFs	Total No. of show cause notices/Directions issued to defaulter HCFs/CBWTFs	No. of CBWTFs that have installed COEMS
					Total no. of HCFs applied for authorization	Total no. of HCFs granted authorization	Total no. of HCFs in operation without Authorization				No. of HCFs having Captive Treatment Facilities	No of Captive Incinerators Operated by HCFs	CBWTFs Operational	CBWTFs under Construction	HCF	CBWTFs					
II.	III.	IV.	V.	VI.	VII.	VIII.	IX.	X.	XII.	XIII.	XVI.	XV.	XVI.	XVII.	XVIII.	XIX.	XX.	XXI.	XXII.	XXIII.	XXIV.
Andaman Nicobar	87	198	285	1328	285	145	INP	0	452.79	452.79	6	6	0	0	7	0	452.79	0	5	5	0
Andhra Pradesh	7687	6631	14314	168043	3220	3218	1190	13804	17784.11	17784.11	0	0	12	0	0	0	0	17784.118	1194	1194	12
Arunachal Pradesh	126	33	159	1839	443	443	60	0	185.85	185.85	443	7	0	0	207	0	185.85	0	60	60	0
Assam	675	883	1558	29265	1089	602	469	464	8084	7068	423	INP	2	1	135	0	3024	4044	0	0	1
Bihar	6781	19691	26472	104943	2763	2427	1892	9262	26061.35	14701.9	1	1	4	0	nil	0	143.52	14558.38	316	316	4
Chandigarh	50	900	950	4952	46	46	0	950	6347	6347	0	0	1	0	0	0	0	6347	0	0	1
Chhattisgarh	2498	4686	7230	54987	2687	2462	INP	3528	9418.28	9418.28	2270	INP	5	2	2720	7	1414.31	8003.97	12	9	3
Daman & Diu and Dadra & Nagar Haveli	83	136	219	1476	130	118	Nil	222	358.03	358.03	Nil	0	Utilizing CBWTF of Gujarat	0	0	0	0	358.03	Nil	16	Utilising Gujarat facility-OCEMS installed
Delhi	1209	9550	10974	61581	1277	1166	INP	10974	31692	31692	1	0	2	0	0	0	491.8	31201	0	0	2
Goa	107	761	868	5121	423	341	Nil	838	2136.09	2136.09	0	0	1	0	0	0	0	2136.09	51	51	1
Gujarat	13124	24281	37396	242421	5227	4877	4373	37322	51823	51823	0	0	21	0	0	0	0	51823	661	661	21
Haryana	3708	3939	7647	71598	7426	7229	221	7647	22332.96	22332.96	0	0	11	0	0	0	0	22332.96	221	231	11

Himachal Pradesh	652	9104	9756	19615	9602	9383	154	5303	4092.44	4092.43	4454	1	4	0	4453	0	123.47	3968.96	16	16	4
Jharkhand	1355	1094	2451	36268	778	222	480	2076	6394.315	6338.652	2	2	5	1	144	0	341.4648	5997.187	361	361	4
J & K	1829	6036	7865	18550	1375	722	6490	2513	8819.27	8819.27	0	0	3	1	1128	0	0	8819.27	6491	129	3
Karnataka	10183	44411	54594	243071	5628	5313	4734	29013	74013.82	45738	1581	1	26	1	1581	0	982	44756	1808	415	26
Kerala	2182	22014	24196	128955	22241	21823	1383	18463	68122.53	62329.897	41	13	2	1	30	0	1360.327	60969.57	165	165	1
Ladakh	334	68	402	1046	3	2	399	nil	81.37	81.37	402	2	0	0	400	0	81.37	0	399	399	0
Lakshadweep	10	28	38	270	48	48	nil	nil	59.65	59.65	10	1	0	0	3	0	59.65	0	0	0	0
Madhya Pradesh	4424	7561	11985	147165	5822	5724	1672	9234	16681.7	16092.61	1	1	19	4	0	3	92.11	16000.5	1641	803	19
Maharashtra	22783	53630	76413	358789	2173	2173	3788	58515	77862	77861	255	0	30	8	255	0	528	77333	483	199	30
Manipur	206	725	931	5393	931	931	NIL	408	1680.7	1166.14	421	2	1	0	INP	0	599.94	566.2	1	0	1
Meghalaya	193	1101	1294	8186	1118	1117	176	115	2257.039	2257.039	403	0	1	0	781	0	1348.216	908.823	0	0	1
Mizoram	82	311	393	3610	90	90	0	0	620.42	468.42	371	8	0	1	368	0	468.42	0	0	0	0
Nagaland	245	397	642	3681	642	642	nil	nil	1035.88	64.3	2	2	0	0	474	0	64.3	0	0	0	0
Odisha	1722	4164	5886	5547	2025	1644	60	5065	12239	12239	821	0	7	0	821	7	2937.365	9301.635	54	54	7
Puducherry	126	324	450	12142	450	449	0	449	4753.8	4686.4	1	1	1	0	0	0	15.4	4671	8	5	1
Punjab	4601	10679	15280	90569	3826	2767	1361	13095	23582.83	23582.83	0	0	6	0	0	0	0	23582.83	903	903	6
Rajasthan	7128	3218	10346	189012	1600	1501	488	5278	19907.64	19907.64	598	0	12	0	428	0	1834.33	18073.314	651	651	12
Sikkim	33	311	344	2366	344	342	NIL	0	586	586	277	7	0	0	188	0	586	0	4	4	0
Tamil Nadu	8127	22103	30230	204717	30230	30163	0	30230	59261.04	59261.04	0	0	11	1	0	0	0	59261.04	0	0	11
Telangana	5386	4906	10292	143313	5638	5553	62	10292	26316	26316	0	0	11	0	0	0	0	26316	232	232	11
Tripura	156	1830	1986	4798	127	127	0	123	1789.97	1789.97	120	4	1	0	68	0	1503.4	286.57	0	0	1
Uttarakhand	1949	4687	6636	32985	6048	5899	580	2955	8776.51	8776.7	2750	2	2	2	2749	0	1972	6804.7	584	107	2
Uttar Pradesh	23856	20004	43860	427372	15942	15168	3983	22541	99115.08	99115.08	149	8	25	1	325	0	1515.3	97599.7	3503	839	25
West Bengal	3209	6718	9927	168323	9927	9927	0	9927	43120.87	43120.87	0	0	8	6	0	0	0	43120.87	257	257	8
DGAFMS	226	471	697	38640	101	101	0	0	5302.182	5302.182	67	0	0	0	0	0	531.303	4770.879	0	0	0
Total	137132	297584	434966	3041937	151725	144905	34015	310606	743147.5	694308.0	15870	69	234	30	17265	17	22315.171	671993.596	20081	8082	229



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ASHA SHARMA

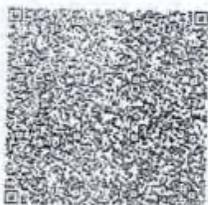
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Licence No. 101/12-13

E-Stamping ACC ID-UP14153004

Govt Court Compound, Kanpur Nagar.

Certificate No. : IN-UP07411249693694V
 Certificate Issued Date : 06-Sep-2023 04:49 PM
 Account Reference : NEWIMPACC (SV)/ up14153004/ KANPUR SADAR/ UP-KNP
 Unique Doc. Reference : SUBIN-UPUP1415300410426092023194V
 Purchased by : MEDICAL POLLUTION CONTROL COMMITTEE
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : UTTAR PRADESH MEDICAL SUPPLIES CORPORATION LIMITED
 Second Party : MEDICAL POLLUTION CONTROL COMMITTEE
 Stamp Duty Paid By : MEDICAL POLLUTION CONTROL COMMITTEE
 Stamp Duty Amount(Rs.) : 500
 (Five Hundred only)

**Service Agreement**

Between

UTTAR PRADESH MEDICAL SUPPLIES CORPORATION LIMITED
(A Government of Uttar Pradesh Undertaking)

Regd. Office: SUDA Bhawan, 7/23, Sector-7, Gomti Nagar Extension, Lucknow -226002

Website: <https://etender.up.nic.in>, www.upmsc.inEmail: gm.sem@upmsc.in, Tel. no. 0522-2838102

&

M/s MEDICAL POLLUTION CONTROL COMMITTEE

Regd Office 21, E - Block, Panki, Kanpur - 208020

Contact No- 0923-565-9305, 0923-565-9306

Email ID- mpcekanpur@gmail.com, kanpur@mpceindia.in

1

G. M. (SUPPLY CHAIN)

Statutory Alert

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- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.



For

Collection, Transportation, Treatment & Disposal of Expired Drugs**One Year Agreement**

Tender No- UPMSCS/RFP/DED/2023 /029 Dated- 29.03.23

Tender ID- 2023_UPMSCL_788401_1

AGREEMENTTHIS AGREEMENT is made on this **09 September 2023****Effective from 11th September 2023 to 10th September 2024.**

Between

Uttar Pradesh Medical Supplies Corporation Ltd company incorporated in the Republic of India registered under the Companies Act, 2013 and having its registered office at SUDA Bhawan, 7/23, Sector-7, Gomti Nagar Extension, Lucknow-226002 and having GST No- 09AACCU2250P1ZZ hereinafter referred as the "**Purchaser**", which term shall, unless excluded by or repugnant to the subject or context, include its successors and permitted assigns, of the ONE PART:

And

M/S Medical Pollution Control Committee a company/firm/corporation/LLP incorporated in the Republic of India registered under the Companies Act, 2013/1956 and having its registered office at HO 21, E - Block, Panki, Kanpur - 208020 and having GST No. 09AAAAC3243Q1ZI hereinafter referred as the "**Contractor**", which term shall, unless excluded by or repugnant to the subject or context, include its successors and permitted assigns, of the OTHER PART and FINAL PART.

WHEREAS the Purchaser has invited tenders for the procurement of drugs/supplies vide tender no UPMSCS/RFP/DED/2023/029, Tender ID- 2023_UPMSCL_788401_1 Dated 29.03.23. The supplier has submitted technical and Price Bids as contained in the Tender Document. The Purchaser has finalized the tender in favor of the M/s Medical Pollution Control Committee for the Collection, Transportation, Treatment, & Disposal of Expired Drugs at the Rate of **Rs. 8.14 Per Kg Inclusive of all taxes and other charges i.e. loading, unloading, handling labor etc.** (Eight Rupees & fourteen paisa) (here-in-after "the Agreement Price") on the terms and conditions set forth in the agreement.

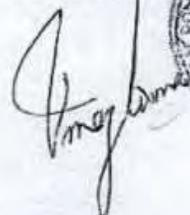
NOW THIS AGREEMENT WITNESSED AS FOLLOWS:

1. In this Agreement words and expressions shall have the same meaning as are

2



G. M. (SUPPLY CHAIN)




respectively assigned to them in the Tender Document.

2. The following documents shall be deemed to form and be read and construed as part of this Agreement, viz.:

- (a) All the documents submitted by the tenderer as part of Technical Bid and Financial Bid;
- (b) The Schedule of Requirements;
- (c) The Specifications and other quality parameters;
- (d) The clarifications and amendments issued / received as part of the Tender Document
- (e) The General Conditions of Agreement;
- (f) The Specific Conditions of Agreement; and
- (g) The Purchaser's offer Letter
- (h) All correspondence as part of tender during or after the date of agreement accepted by Tender Inviting Authority/Purchaser.

3. This agreement shall deem to extend to such LOIs as may be issued in pursuance and in accordance with the tender.

4. Any service made on the work orders placed against this tender before the execution of this agreement shall deemed to be covered by this agreement and all terms and conditions of the tender applied to such supplies.

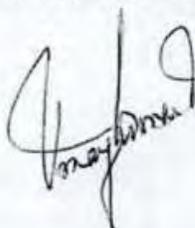
5. In consideration of the payments to be made by the Purchaser to the CBWTF agency as hereinafter mentioned, the CBWTF agency hereby covenants with the Purchaser to provide service /disposal of drugs conforming in all respects with the provisions of the Agreement.

6. The Purchaser hereby covenants to pay the CBWTF agency in consideration of the provision of the tender, the Agreement Price or such other sum as may become payable under the provisions of the Contract at the times and in the manner prescribed by the Contract.

7. The CBWTF agency has deposited with the Purchaser an amount of Rs 03 lakhs (as in Tender condition) as Security Deposit as specified in the Conditions of Tender for due and faithful performance of the provisions of this agreement. Such Security Deposit made by the agency is liable to be forfeited by the Purchaser in the event of the agency

3


G. M. (SUPPLY CHAIN)




failing duly and faithfully to perform any one or more or any part of any one of the said provisions. The payment for the services made by the agency will be paid to him only after he has remitted the required amount of Security Deposit.

IN WITNESS whereof the parties hereto have caused this agreement to be executed in accordance with their respective laws of the day and year first above written.

Signed, Sealed and Delivered by the

said..... (For the Purchaser)

G.M.
G.M. (SUPPLY CHAIN)

in the presence of

Signed, Sealed and Delivered by

the said (For the Contractor)

Signature

Dr. Vinay Kumar Verma

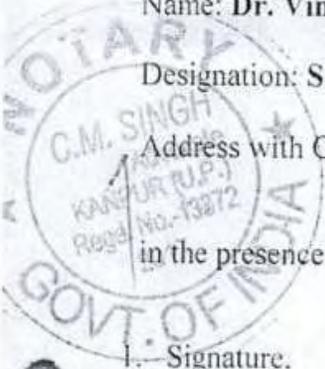


Name: **Dr. Vinay Kumar Verma**

Designation: **Secretary**

Address with Office seal- **21, E-Block, Panki, Kanpur - 208020 (U.P)**

in the presence of



1. Signature.

Name

Address of witness)

2. Signature.

Name

Address of witness)

Note: - No changes/addition/deletion are allowed in the agreement document.

Sworn before me the day of.....
who is identified by Sir.....
Verified per identified.....
Hence Attested.....

G.M. Singh
G.M. Singh (Advocate)
Govt. Notary
Kanpur / U.P.



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Government of Uttar Pradesh



IN-UP72981627261173X

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CC NAME-ASHUTOSH KUMAR GUPTA
 CC CODE-UP14767204
 LICENSE NO.-116
 CC ADD-CIVIL COURT KHALILABAD-S.R.N.

Certificate No. : IN-UP72981627261173X
 Certificate Issued Date : 02-Apr-2025 11:58 AM
 Account Reference : NEWIMPACC (SV)/ up14767204/ KHALILABAD SADAR/ UP-SKB
 Unique Doc. Reference : SUBIN-UPUP1476720443202284844323X
 Purchased by : RAJESH KUMAR SO RAM DHANI
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : RAJESH KUMAR SO RAM DHANI
 Second Party : Not Applicable
 Stamp Duty Paid By : RAJESH KUMAR SO RAM DHANI
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)

₹100 ₹100 ₹100 ₹100

सत्यमेव जयते

Please write or **शामथयत्र** this line

IN-UP72981627261173X

मैं, शिकायतकर्ता राजेश कुमार, पुत्र श्री रामधनी निवासी ग्राम बनकटवा, पोस्ट - बेलौली, जनपद - संतकबीरनगर अपने पूरे होशोहवास और बिना किसी दवाब के शपथपूर्वक यह बयान करता हूँ कि मेरे द्वारा I.M.S. पोर्टल पर सन्दर्भ संख्या 263050878 जिसमे कहा गया था कि मेरे प्लाट में स्थित गड्डे में काले बैग में कूड़ा मेडिकल पाल्युशन कण्ट्रोल कमेटी, डी-33, UPSIDC इंडस्ट्रियल एरिया, खलीलाबाद, जनपद - संतकबीरनगर के कर्मचारी द्वारा 4-5 माह पहले डाला गया है नितान्त गलत है।

मैं शिकायतकर्ता यह बयान करता हूँ कि उक्त जमीन पर विगत 4-5 माह पूर्व किन्ही अज्ञात लोगो द्वारा कुछ काले बैग यह कहकर की मेरे प्लाट का गड्डा भर जायेगा मैंने काले बैग को डलवा लिया और उस पर मिटटी डालवा दी। उसके उपरान्त कुछ लोगो द्वारा मेरे ऊपर दवाव बनाकर व मुझे गुमराह कर मेडिकल पाल्युशन कण्ट्रोल कमेटी के विरुद्ध I.M.S. पोर्टल एवं I.G.R.S. पोर्टल पर शिकायत कराई गयी, बाद में पता चला की दवाब बनाने वाले व्यक्ति मेडिकल पाल्युशन कण्ट्रोल कमेटी से निष्कासित कर्मचारी है जिन्होंने काले बैग, जिसमे साधारण कचरा बताकर गड्डा भरवाया था।

मैं शिकायतकर्ता यह बयान करता हूँ कि मेरे प्लाट पर उक्त काले बैग को हटाया जा चुका है। मुझ शिकायतकर्ता की सारी समस्याओ का निस्तारण हो गया है और मैं उसी प्लाट पर अपने भवन का निर्माण करा रहा हूँ।

Stamp
 Notary
 Rajesh Kumar
 Advocate
 Khaliabad
 District
 Sant Kabir Nagar
 District
 Sant Kabir Nagar

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Application for "Sample Analysis" by UPPCB laboratory

From ,

M/s Medical Pollution Control Committee
D-33, UPSIDC, Industrial Area, Khalilabad
District: SANT KABIR NAGAR

To ,

The Member Secretary,
Uttar Pradesh Pollution Control Board,
Lucknow-226010

Sir,

I/We hereby apply for testing/analysis of sample : StackEmission for Self Purpose purpose. The sample proforma is being filled and selection of parameter is being done as per our requirement. The following parameters selected for analysis and the details of fees is as below

"Parameter charges & Fee Details"

Parameters	Charges
Particulate matter	1125
Sample of SO2 and NO2	3750

Transaction Id	Payment Date	Transaction Status	payment mode	Ammount
885995780	31/03/2025	Successful	Online	4875.0

Declaration

I hereby declare that the information given in this application is true and correct to the best of my knowledge and belief. In case any information given in this application proves to be false or incorrect, I shall be responsible for the consequences

Name: Dr Vinay Kumar Verma

Email and Contact no: mpeckhalilabad@gmail.com ,9839111510

Address:

Address of Industry: D-33, UPSIDC, Industrial Area, Khalilabad

Place:

Date:



Uttar Pradesh
Pollution Control Board

Laboratory Information Management System

Ministry of Environment, Forest and Climate Change
Government of India



Welcome Medical Pollution Control Committee

Date : 31-3-2025

On-line Payment Receipt

Receipt No.	250331223311679
Depositor Name	Dr Vinay Kumar Verma
Bank Id.	NA
Bank Name.	
Application No.	31131627
Name and Address of Industry	Medical Pollution Control Committee, D-33, UPSIDC, Industrial Area, Khalilabad, Khalilabad, SANT KABIR NAGAR
Name of Regional Office	Group
Applied For	Stack Emission - Self Purpose - board
Payment Date	Mon Mar 31 20:00:54 IST 2025
	Payment Details
Total Amount Paid (Rs.)	4918.88
Transaction Status	Successfully Completed

31/03/2025 19:40

17/05
DATE

Month: ARB - 2025

Daily Collection of BMW

Page No. 152
Date: / /

688

Page No.
Date: / /

S.R.No	Vehicle No	City Name	Red Bag	Weight	Yellow Bag	Weight	Blue Bag	Weight	P.P.C Box	Weight
1	4385	S.K.N	24	19	64	38	2	10	1	100g
2	5105	S.D.N	19	17	45	30	5	21	1	100g
3	8816	M.R.J	14	12	60	37	3	18	1	100g
4	5168	Deoria	16	19	56	38	1	10		
5	4587	Basti	23	21	46	80	1	8	1	100g
6	7719	G.K.P	27	20	40	29	1	17	1	100g
7	1281	G.K.P	27	21	56	39	4	22	1	100g
8	0960	G.K.P	22	19	48	34	3	19		
9	8672	Deoria	26	21	60	48	1	8		
10	9949	KUSHIN	29	28	53	32	1	9	1	100g
11	8789	M.R.J	28	19	46	29	1	8		
12	9461	G.K.P	21	17	54	38	1	11		
13	6798	KUSHIN	27	19	48	28	4	22		
14	7102	G.K.P	23	21	32	21	-	-	1	100g
15	9194	STANDBY	22	18	48	28	-	-	1	100g
16	6386	BASTI	16	12	39	29	1	10		
17	6484	S.D.N	19	16	35	38	2	18		
18	8640	ATIMS	24	20	71	59	11	54		
19	8790	B.R.D	16	18	51	42	-	-		
20	7076	G.K.P	18	10	43	39	-	-		
21	0775	KUSHIN	22	20	55	41	1	17		
			Total Bag	Total Kg	Total Bag	Total Kg	Total Bag	Total Kg	Total Box	Total Kg
			460 Bag	387 Kg	1,048 Bag	798 Kg	43 Bag	282 Kg	9 Box	900 gram

Total Collected BMW Bag => 1551 Bag

Total Collected BMW Weight => 1467.9 Kg



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DATE
21/4/15

Month: April - 2015

DAILY COLLECTED BMD

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Date / /

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Page No.
Date

S.R.No	Vehical No	City Name	Red Bag	Weight	Yellow Bag	Weight	Blue Bag	Weight Kg	P.P.C Box	Weight
1	4825	S.K.M	29	20	51	39	1	1		
2	5105	S.D.M	22	17	43	35	5	29	1	100g
3	8816	M.R.J	19	13	66	44	9	45	1	100g
4	5168	DEORIA	24	20	53	37	11	38	1	100g
5	4527	BASTI	23	19	40	35	3	16	1	100g
6	7719	G.K.P	30	24	56	32	5	29		
7	7281	G.K.P	27	18	48	30	7	51		
8	0960	G.K.P	19	12	53	39	3	16	1	100g
9	8672	DEORIA	25	19	45	37	2	40	1	100g
10	9943	KUSHI.N	19	11	60	45	11	45	1	100g
11	8789	M.R.J	16	13	48	32	7	51		
12	9461	G.K.P	22	19	81	56	4	30	1	100g
13	6798	KUSHI.N	21	19	98	62	3	21	1	100g
14	7102	G.K.P	19	16	65	40	5	20		
15	9194	STANDBY	17	15	32	29	1	4	1	100g
16	0175	KUSHI.N	22	19	46	33	4	16	1	100g
17	6386	Basti	19	10	30	25	1	5		
18	6484	S.D.M	29	25	39	42	1	1		
19	8640	AIMS	30	27	48	30	1	3	1	100g
20	6790	B.R.D	26	22	58	39	3	7		
21	7076	G.K.P	21	19	48	38	1	2		
			Total Bag	Total Kg	Total Bag	Total Kg	Total Bag	Total Kg	Total Box	Total Kg
			473 Bag	3,77 Kg	1,108 Bag	7,99 Kg	95 Bag	470 Kg	12 Box	1.2 Kg

Total Collected BMD Bag \Rightarrow 1,682 Bag

Total Collected BMD Weight \Rightarrow 1,646.2



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DATE
31/05

Month: April 2025

Daily Collected BMW

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Date: / /

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Page No.
Date

S.R.No	Vehicle No	City Name	Red Bag	Weight	Yellow Bag	Weight	Blue Bag	Weight	P.P.C Box	Weight
1	4885	S.K.M	25	21	56	34	1	10	1	100g
2	5105	S.D.M	23	19	46	26	1	13	1	100g
3	8816	M.R.J	20	17	55	30	2	16	1	100g
4	5168	DEORMA	24	19	48	32	1	5	-	-
5	4587	BASTI	26	21	32	30	3	21	-	-
6	7719	G.K.P	33	28	46	39	1	10	-	-
7	7281	G.K.P	29	21	59	31	1	8	1	100g
8	0960	G.K.P	27	20	51	39	1	5	-	-
9	8672	DEORMA	21	17	48	28	4	21	-	-
10	9949	KUSHI.N	29	22	56	40	1	2	1	100g
11	8789	M.R.J	27	20	61	51	1	5	1	100g
12	9461	G.K.P	24	21	59	40	3	16	1	100g
13	6798	KUSHI.N	26	19	77	60	1	9	-	-
14	7102	G.K.P	21	16	69	51	1	5	-	-
15	9134	STANDBY	19	12	52	40	2	13	-	-
16	0175	KUSHI.N	16	18	48	32	1	10	-	-
17	6386	BASTI	19	15	32	29	3	22	1	100g
18	6484	S.D.M	15	12	41	29	4	29	1	100g
19	8640	AITMS	26	20	83	69	10	41	1	100g
20	6790	B.R.D	18	17	48	30	3	21	-	-
21	7076	G.K.P	25	19	56	41	1	3	1	100g
			Total Bag	Total kg	Total Bag	Total kg	Total Bag	Total kg	Total Box	Total kg
			493 Bag	3,94 kg	1,117 Bag	801 kg	46 Bag	285 kg	11 Box	1.1 kg

Total Collected BMW Bag => 1,656 Bag

Total Collected BMW Weight => 1,481 kg



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24/10/25

Month: Apr 2025

Daily collected of B.M.W.

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Date: / / 691

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Date / /

S.R.No	Vehicle No	City Name	Red Bag	Weight	Yellow Bag	Weight	Blue Bag	Weight	P.P.C.Box	Weight	Other
1	4385	S.D.H	30	21	42	38	5	21			
2	5105	S.K.M	24	19	35	24	1	5			
3	8816	S.D.H	19	10	37	22	3	19	1	100g	
4	1994	M.R.T	16	10	45	30	2	17	1	100g	
5	4587	GEORGIA	14	11	61	49	4	29			
6	7719	BASTI	21	16	56	39	1	16			
7	1281	G.K.P	23	19	48	31	9	21			
8	0960	G.K.P	26	21	54	32	1	1			
9	9949	G.K.P	29	20	52	37	5	27			
10	5968	GEORGIA	31	26	33	31	7	35			
11	6790	KUSHI.N	24	17	46	30	3	21			
12	9461	M.R.T	23	22	34	29	1	5	1	100g	
13	6798	G.K.P	24	20	39	30	3	17			
14	7102	KUSHI.N	24	21	50	88	5	21			
15	0115	G.K.P	29	19	51	41	9	38			
16	8672	G.K.P	25	20	48	38	7	26			
17	7078	KUSHI.N	21	17	40	37	3	19			
18	6386	BASTI	27	21	32	30	1	10			
19	8640	B.R.D	24	19	39	41	4	24	1	100g	
20	6484	AIIMS	26	22	59	39	3	17			
21	6789	STANDBY	21	19	56	82	1	2			
			Total Bag	Total Kg	Total Bag	Total Kg	Total Bag	Total Kg	Total Box	Total Kg	
			501 Bag	390 Kg	957 Bag	818 Kg	72 Bag	331 Kg	4 Box	400g	

Total collected of B.M.W. Bag ⇒ 1530 Bag

Total collected of B.M.W. weight = 1599 Kg

[Signature]



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Date
5/4/25

Month - Apr. 2025
DAILY Collection BMD

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Date: / /

Page No.
Date: / /

S.R.No	Vehicle No	City Name	Red Bag	Weight	Yellow Bag	Weight	Blue Bag	Weight	P.P.C Box	Weight
1	8385	S.K.H	35	26	39	28	1	5		
2	5105	S.D.H	24	30	46	51	4	23	1	100g
3	8816	M.R.J	19	12	35	29	3	16		
4	5168	DEORIA	21	19	45	38	1	5		
5	4587	BASTI	24	19	63	40	2	20		
6	7719	G.K.P	26	19	51	37	2	16		
7	1281	G.K.P	15	10	53	38	1	4		
8	0960	G.K.P	29	20	48	29	1	1	1	100g
9	8672	DEORIA	31	20	51	48	1	7		
10	9949	KUSHIN	21	46	36	29	4	26		
11	8789	M.R.J	21	19	39	42	-	-	-	-
12	9461	G.K.P	32	21	40	38	2	7		
13	6798	KUSHIN	19	10	60	41	1	9		
14	7102	G.K.P	26	21	51	46	1	3	1	100g
15	3194	STANDBY	32	26	41	34	5	16	1	100g
16	0775	KUSHIN	16	10	56	39	1	3		
17	6386	BASTI	21	12	40	25	3	16		
18	6424	STANDBY	19	10	35	27	1	5		
19	8640	AIIMS	30	21	56	48	3	27	1	100g
20	6790	B.R.D	29	19	50	38	1	16	1	100g
21	7076	G.K.P	16	11	41	21	1	3		
			Total Bag	Total kg	Total Bag	Weight 766 Kg	Total Bag	Total kg	Total Bag	Total kg

Total collected BMD Bag →

Total collected BMD Weight →



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Rehla

DATE
21/1/23

Month: Apr. 2023

DAILY COLLECTED BMLW

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Page No.
Date: / /

S.R.No	Vehical No	City Name	Red Bag	Weight	Yellow Bag	Weight	Blue Bag	Weight	P.P.C Box	Weight
1	4385	S.D.M	29	26	56	40	1	5	1	100g
2	5105	S.K.M	24	28	43	38	1	2	1	100g
3	8816	SIDDHARTI	21	23	51	42	1	1		
4	1994	M.R.J	25	12	48	39	3	15		
5	4587	DEORIA	21	25	51	41	3	21		
6	7719	BAST	23	17	40	38	2	10		
7	1281	GORAKHPUR	27	28	36	28	1	5	1	100g
8	0960	G.K.P	24	24	40	36	1	2	1	100g
9	2949	G.K.P	23	27	39	29	3	13	1	100g
10	5968	DEORIA	29	19	45	31	5	21	1	100g
11	6790	KUSHI.N	26	18	40	32	1	15	1	100g
12	9461	M.R.J	30	26	51	39	3	17		
13	6798	G.K.P	22	15	48	30	1	13		
14	7102	KUSHI.N	27	20	51	49	1	7		
15	0115	G.K.P	21	21	45	39	2	12		
16	8672	G.K.P	24	18	51	45	1	10		
17	7078	KUSHI.N	23	26	43	38	1	12		
18	6386	BAST	22	10	51	42	1	16		
19	8640	B.R.D	29	14	61	48	1	10		
20	6484	AIIMS	26	18	50	30	3	22		
21	6789	STANDBY	18	22	41	29	2	10		
			Total Bag	Total Kg	Total Bag	Total Kg	Total Bag	Total Kg	Total Box	Total Kg
			5,14 Bag	4,31 Kg	2,81 Bag	7,83 Kg	38 Bag	239 Kg	7 Box	700g

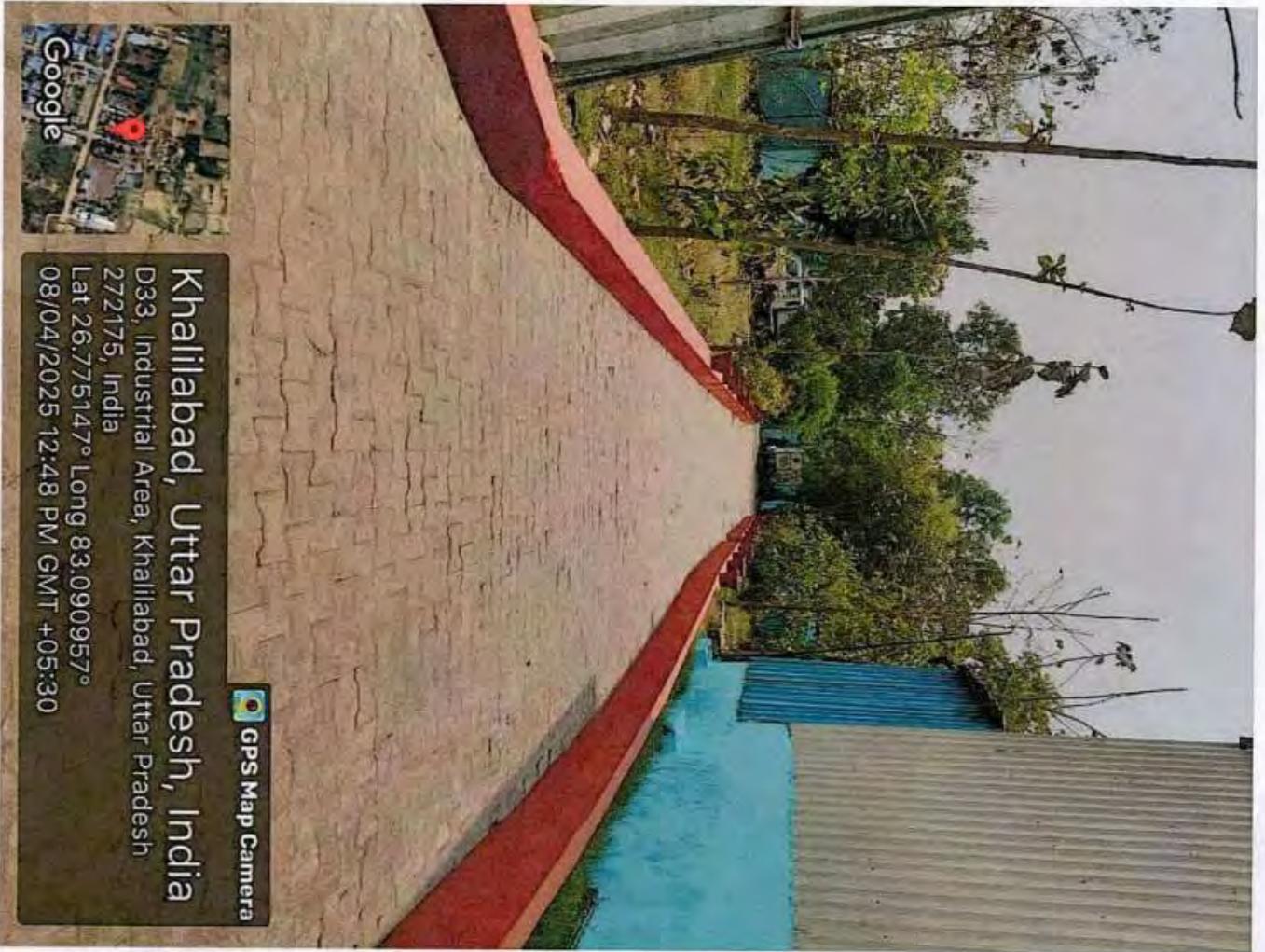
Total collected BMLW Bag = 1,533 Bag

Total collected BMLW Weight = 1,453.7 Kg



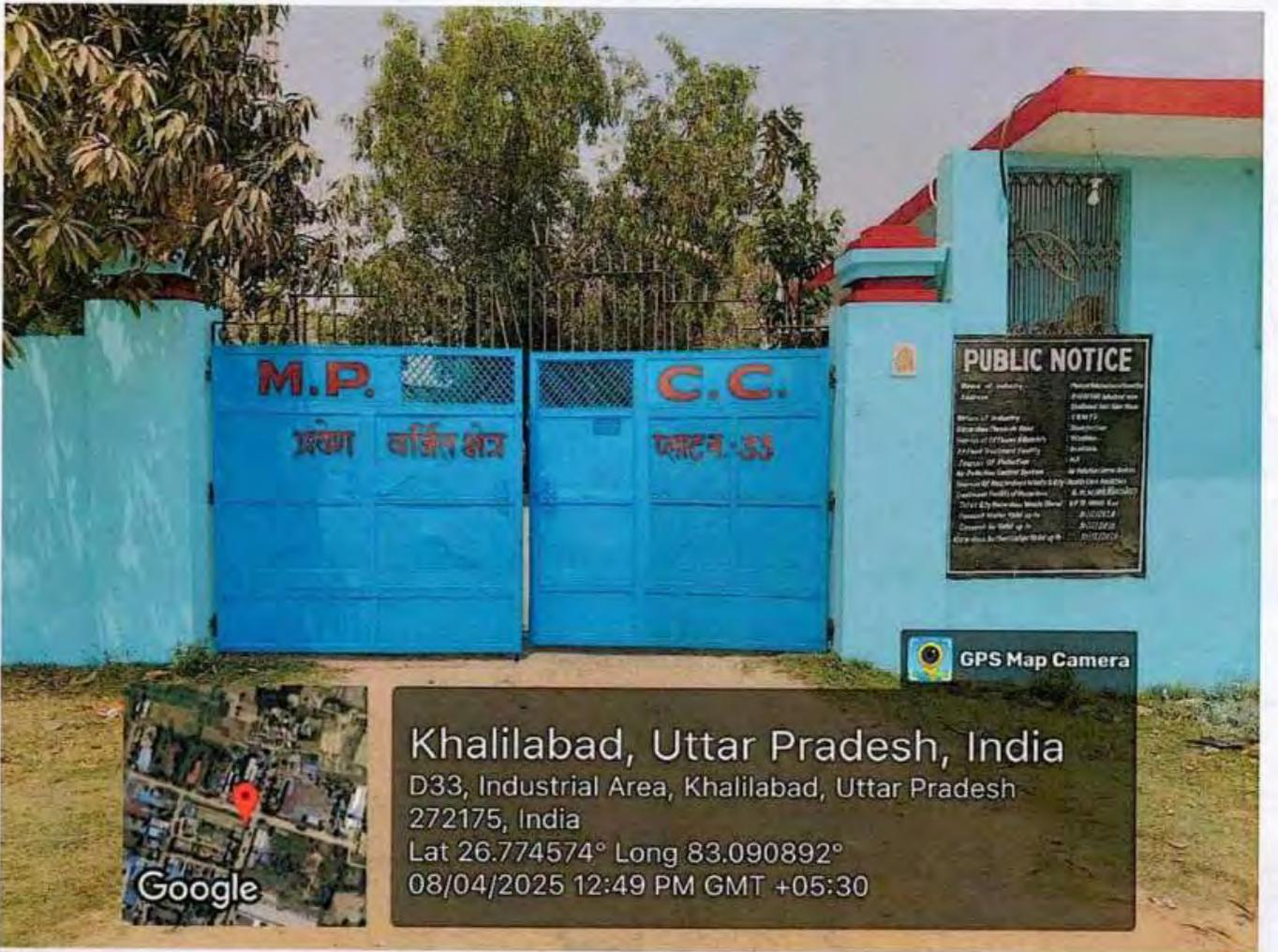






Khaililabad, Uttar Pradesh, India
 D33, Industrial Area, Khaililabad, Uttar Pradesh
 272175, India
 Lat 26.775147° Long 83.090957°
 08/04/2025 12:48 PM GMT +05:30

GPS Map Camera



Khaililabad, Uttar Pradesh, India
 D33, Industrial Area, Khaililabad, Uttar Pradesh
 272175, India
 Lat 26.774574° Long 83.090892°
 08/04/2025 12:49 PM GMT +05:30

GPS Map Camera

PUBLIC NOTICE
 Name of Industry: ...
 Address: ...
 State of Industry: ...
 Name of the Owner: ...
 Name of the Manager: ...
 Name of the Engineer: ...
 Name of the Inspector: ...
 Name of the Assistant Inspector: ...
 Name of the Deputy Inspector: ...
 Name of the Sub-Inspector: ...
 Name of the Head Constable: ...
 Name of the Constable: ...
 Name of the Peon: ...
 Name of the Watchman: ...
 Name of the Driver: ...
 Name of the Porter: ...
 Name of the Sweeper: ...
 Name of the Cook: ...
 Name of the Gardener: ...
 Name of the Electrician: ...
 Name of the Carpenter: ...
 Name of the Blacksmith: ...
 Name of the Tailor: ...
 Name of the Barber: ...
 Name of the Shoemaker: ...
 Name of the Goldsmith: ...
 Name of the Jeweller: ...
 Name of the Painter: ...
 Name of the Plumber: ...
 Name of the Mason: ...
 Name of the Bricklayer: ...
 Name of the Carpenter: ...
 Name of the Blacksmith: ...
 Name of the Tailor: ...
 Name of the Barber: ...
 Name of the Shoemaker: ...
 Name of the Goldsmith: ...
 Name of the Jeweller: ...
 Name of the Painter: ...
 Name of the Plumber: ...
 Name of the Mason: ...
 Name of the Bricklayer: ...







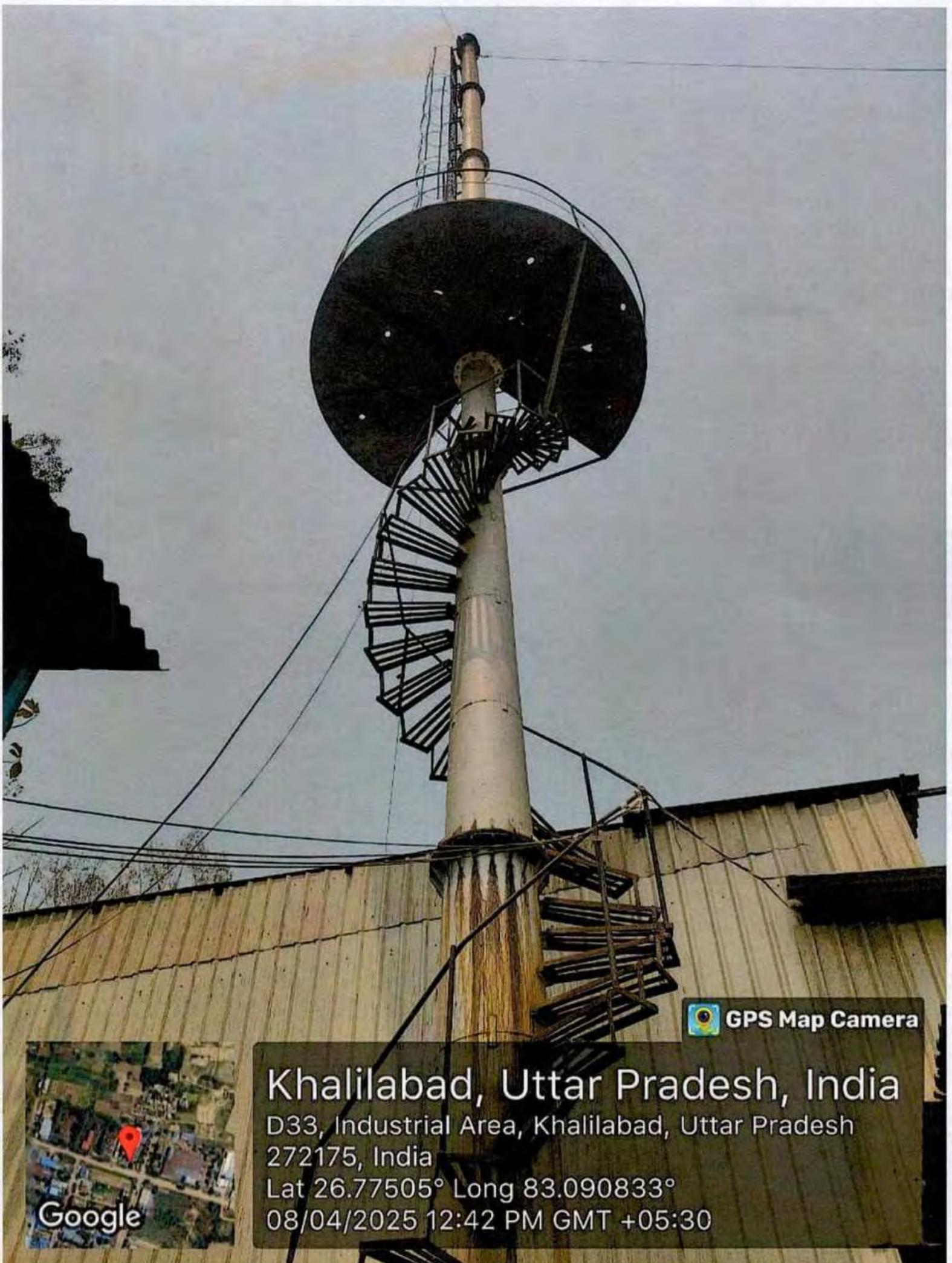
Incinerator Hall Photograph











Khalilabad, Uttar Pradesh, India

D33, Industrial Area, Khalilabad, Uttar Pradesh
272175, India

Lat 26.77505° Long 83.090833°

08/04/2025 12:42 PM GMT +05:30

Chief Environmental Officer (Circle-6) Uttar Pradesh Pollution Control Board, TC/12V, Vibhuti Khand, Gomti Nagar, Lucknow.

Subject: Regarding the instructions issued against the institution under Section 5 of the Environment (Protection) Act 1986 as amended.

Reference: Ref: H26150/C0-6/BMW/48/Directive/EC/VALUE-11/2025 dated 24-03-2025.

Sir,

In respect of the above subject, directions have been issued by you against the CBWTF established/operated by the institution M/s Medical Pollution Control Committee, D-33, UPSIDC Industrial Area, Khalilabad, District Sant Kabir Nagar, under Section 5 of the Environment (Protection) Act, 1986, as amended.

The compliance report of the directions issued against the institution under Section-5 of the Environment (Protection) Act 1986 as amended is as follows -

1. The semi-automatic feeding system installed for feeding biomedical waste in the double chamber incinerator installed in the premises of the institution is installed as per the norms. There was a technical fault 2 days before the inspection which has now been rectified, hence the feeding of waste was being done manually as per the norms. At the time of inspection, the temperature of the primary chamber and secondary chamber (primary chamber temperature 1015°C and secondary chamber temperature 1140°C) was as per the prescribed standards which fulfills the standards. (Photograph and video attached-1)
2. Electronic flowmeters are installed at the inlet and outlet of the ETP operated in the organization's plant, but one flowmeter was loose, which has now been repaired, currently the flowmeters installed at the inlet and outlet are fully functional. (Attachment-2 photograph of flowmeters installed at the inlet and outlet of ETP)
3. The organization is disposing of biomedical waste generated from HCFs operating in Gorakhpur, Kushinagar, Maharajganj and Deoria covered districts under Regional Office Gorakhpur and Basti, Sant Kabir Nagar and Siddharth Nagar covered districts under Regional Office Basti. The organization is currently working on 9897 beds, which is the total number of beds. However, biomedical waste is disposed of only for those beds that are actually in use. The bed occupancy rate of any hospital is not more than 65%, due to which waste is generated only for those beds that are occupied. Therefore, our actual number of beds is based on occupied beds. (ICRA Report of the same is Annexure-3) Out of the total number of beds in HCFs contracted with the institution which is 9897 beds, it would be justified to calculate the waste on the basis of utilization of only 6433 beds i.e. 65%.
4. According to WHO and CPCB, 277 grams of waste is generated per day from bedded HCFs and .274 grams of waste is generated per day from non-bedded HCFs (as per KGMU, WHO and CPCB annual reports). Maximum 4% to 20% is incinerable waste and the rest of the waste is non-incinerable which is treated through autoclave and chemical disinfection. (Annexure-4) According to CPCB annual report for the year 2021 and 2023, 206 grams and 231 grams are generated per day per bed respectively. (KGMU, WHO report and annual report issued by CPCB for the year 2021 and 2023, Annexure-4)

S. No.	Type of Waste	Quantity
1	Incinerable	4% to 20% (Depend upon the proper segregation)
2	Autoclave	35% to 45%
3	Chemical Disinfection	20% to 350025

On the basis of 100% occupancy

BMW generated from Bedded HCFs $9897 \times 0.277 = 2741.4$ Kg/Day

BMW Generated from Non-Bedded $1374 \times 0.274 = 364.9$ Kg/Day

Total BMW Generated = $2741.4 + 364.9 = 3106.3$ Kg/Day

Total Incinerable Waste = $3106.3 \times 0.2 = 621$ Kg/Day

Incineration Capacity of CBWTF = $100 \times 20 = 2000$ Kg/Day

Percentage of Capacity Utilized = 31.05% Per Day

Remaining Capacity = 68.95% Per Day

5. The institution is currently working on 6433 beds based on 65% bed utilization rate (as per ICRA Report 2024 Average occupancy for ICRA's sample set is estimated to remain strong between 64-65% in FY2024 supported by continued healthy demand for healthcare service.) According to which the institution is currently working on only 31.05%. (ICRA Report 2024 Attached -5)

6. Discarded medicines stored in the plant of the organization. About 20 tonnes of discarded medicines in packets and black bags came to the CBWTF of MPCC, an organization selected through tender by UPMSCL, Lucknow, from drug warehouses and hospitals located in Uttar Pradesh. UPMSCL and HCFs have been requested to give discarded medicines in yellow bags. When the discarded medicine storage site of the organization got filled, the site was expanded. The discarded medicines have been completely disposed of by the organization. (Photocopy of the contract signed with UPMSCL for discarded medicines and photograph enclosed-6)

7. The red bags, yellow bags, blue cardboard and PPC jars of bio-medical waste collected by HCFs in the plant of the organization have the barcode of the organization. However, some HCFs buy plain black bags from the market along with barcoded red bags and yellow bags and use them in the garbage. Due to this, black bags are sent by HCFs along with other bags. The organization informs HCFs from time to time through letters and also provides training to HCFs.

8. Complainant Shri Rajesh Kumar, under pressure and influence of some other person, had lodged a false complaint against the institution for business competition. Complainant Shri Rajesh Kumar said that 5 months ago, some unknown persons had dumped some black bags to fill the pit, then I was misled and motivated to complain against the Medical Pollution Control Committee, which was completely wrong. Rajesh Kumar, accepting his mistake in this regard, has given a notarized affidavit as part of the proceedings to withdraw his complaint on the GRS and IMS portal, on which Rajesh Kumar's photo, signature, address, contact number and thumb impression and signatures of 2 witnesses are mentioned, whose color certified photocopy is attached with this letter. (Affidavit Attached -7) According to Rajesh Kumar, the black bags have been safely disposed of as per rules from the complaint site village Bankatwa, Post Belauli, District Sant Kabir Nagar (Latitude-26.717665, Longitude-83-074389) and the land has been chemically treated. The complainant came to know from Shyam Babu, son of Ramjivan, that for filling the pit on his plot, garbage was collected in black bags from Krishna Hospital, Maghar Sant Kabir Nagar, Shri Ram Hospital,

Near Naveen Sabji Mandi, Sant Kabir Nagar and Mamta Hospital, Gos Mandi, Sant Kabir Nagar and dumped about 5 months ago.

9. Due to PM coming to 63.41 instead of 50 as per standard, 1.3% O₂ due to incorrect calculation of correction calculation and due to unsegregated bio medical waste coming from Health Care Facility (HCFs), PM has come to be slightly higher than the standard. For re-testing, the institution has applied for joint testing with the LIMS portal operated by UPPCB and the laboratory certified by M/s Prakriti Consultancy Services (UPPCB & MOEF), the report of which is awaited. (Application form enclosed-8)

10. The plant premises of the institute have been inspected several times over the past several years by the officials of Uttar Pradesh Pollution Control Board (UPPCB) Lucknow and the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB) Basti, against which all the reports have been found to be correct. The minor deficiencies pointed out from time to time have been rectified immediately, according to which, the authorization letter, water, air and hazards consent are being regularly issued to the institute by UPPCB as per the rules.

The institute has never violated the Bio Medical Waste Management Rules-2016 and the Revised Guidelines-2016 issued by the Central Pollution Control Board in any way. The institute is operating the plant as per the rules and will continue to do so in future. The compliance report of the instructions issued against the institute under Section-5 of the Environment (Protection) Act 1986 as amended is being respectfully sent to you along with all the evidence.

Therefore, it is a humble request to you that no environmental compensation should be imposed on the organization. It will be a great kindness on your part.

Thank you.

Sincerely

(Dr. Vilay Kumar Vaisey MBBS, MAMS, FAGS (USA) Secretary)

medical pollution control committee

Indian Hospital Industry

Industry to post robust performance
in FY2023

DECEMBER 2022



Highlight

Revenue growth to remain healthy; supported by strong occupancy and higher ARPOB levels.

Profit margins and debt coverage indicators to remain strong in FY2023.

ICRA's sample set to add ~1,100-1,200 beds in FY2023.



- ICRA's sample set¹ of hospitals witnessed healthy revenue growth of 12% and operating profit margin (OPM) of 21.8% in H1 FY2023 on the back of improvement in both occupancy and ARPOB. Q2 FY2023 witnessed the highest-ever quarterly OPM of 22.8%, in the last several years, backed by improved occupancy, better specialty mix and turnaround in operations of many of the new centres for some hospitals.



- Aggregate occupancy for ICRA's sample for FY2023 is estimated at 62-64%. On a YoY basis, given the large base in FY2022, this translates to revenue growth of 15-17%. OPM for the sample set is expected to remain healthy at over 20% in FY2023.



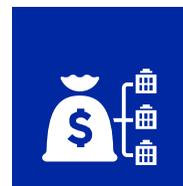
- The ARPOB of the sample set is expected to witness healthy growth of 8-10% in FY2023 on the back of price increases taken by companies to offset high input cost inflation, relatively higher elective surgeries, improving payor mix and faster throughput in discharges.



- Revenue growth for the sample set is expected to moderate to ~4-6% in FY2024, given the expectations of moderate ARPOB growth. That said, continued benefits from cost optimisation measures implemented during the pandemic and improvement in margin-accretive medical tourism will support the OPM in FY2024.



- Credit metrics for companies in the sector will remain strong in the medium-term. The interest coverage ratio is expected to be within 7-7.5x in FY2023 and FY2024, while the net debt/OPBDITA is expected to be in the range of ~0.7-0.8x as on March 31, 2023, and March 31, 2024, on the back of strong accruals, despite ongoing capex.



- The outlook for the industry remains Stable as the credit profile of the companies in the ICRA sample is expected to remain healthy, given the rising incidence of non-communicable lifestyle diseases, growing per capita spend on healthcare and awareness levels, increasing penetration of health insurance and revival in medical tourism volumes.

¹ ICRA's sample of companies includes hospital business of seven listed companies

Agenda

1 Summary



2 Key Industry Trends



3 Industry Outlook



4 ICRA's Ratings





ICRA Analytical Contact Details



Shamsher Dewan

Group Head

Kinjal Shah

Co-Group Head

Mythri Macherla

Sector Head

Seetha Pillai

Senior Analyst



shamsherd@icraindia.com

kinjal.shah@icraindia.com

mythri.macherla@icraindia.com

seetha.pillai@icraindia.com



0124 – 4545 328

022 – 6114 3442

080 – 4332 6407

080 – 4332 6411





ICRA

Business Development/Media Contact Details



L. Shivakumar

Executive Vice-President

Jayanta Chatterjee

Executive Vice-President

Naznin Prodhani

Head Media & Communications



shivakumar@icraindia.com

jayantac@icraindia.com

communications@icraindia.com



022- 6114 3406

080 – 4332 6401

0124 – 4545 860





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ICRA

Thank You!



TEST REPORT

Prakriti Consultants Services

Category 'A' QCI-NABET Accredited EIA Consultant Organization
An Approved Laboratory From MoEF - CC & Uttar Pradesh Pollution Control Board
(An ISO 14001:2015, ISO 9001:2015 and ISO 45001:2018 Certified Organization)
Address: 12, Vishnupuri, Church Road, Aliganj, Lucknow-226024
E-mail: prakriti_md@rediffmail.com, prakriticonsultantservices@gmail.com
Tel: 0522- 4002545, Mobile: 09415518818,
GSTIN :- 09AAJFP5925G1ZY



Stack Emission Data and Analytical Results of Incinerator				
ULR- TC824125000001456				
Report No.	Reference No.	Issue Date		
PCS/SE/01/2025	PCS/MPCC/01/2025	07/06/2025		
1. Name & address of Industry	M/s MPCC, D-33, UPSIDC Sant Kabir Nagar (U.P.)			
2. Type of Industry	Bio Medical Waste	7. Method of Sampling	PCS/WI/SAMP/20	
3. Sample collected by	Mr. Shubham & Mr. Umakant	8. Date of sampling	11/04/2025	
4. Weather Condition	Clear Sky	9. Sample receipt in lab	12/04/2025	
5. Sampling Location	Incinerator	10. Date of Analysis	12/04/2025-14/04/2025	
6. Lab Code	PCS25/39/391	11. Sample Analyzed By	Mr. Ajay Kumar	
S. No.	Particulars	Value		
1	Stack Attached to	Incinerator		
2	Type of Stack	Circular		
3	Stack height from Ground(m)	30.5		
4	Material of Construction of Stack	Mild Steel (M.S)		
5	Diameter of Stack at Sampling Point(m)	1.12		
6	Sampling Duration (min)	60		
7	Atmospheric Pressure(mmHg)	742		
8	Atmospheric temperature(^o K)	310		
9	Flue Gas temperature(^o K)	338		
10	Flue Gas Exist Velocity (m/s)	4.30		
11	Volume of Gas Sampled (lit)	960		
	Pollutants	Reference Method	Result	Standard*
	PM (mg/Nm ³)	IS 11255 (Part-1)	44.6	50
	SO ₂ (mg/Nm ³)	IS 11255 (Part-2)	32.0	-
	NO _x as NO ₂ (mg/Nm ³)	PCS/SOP/ST/NO _x /12	85.1	400
	HCL Mist (mg/Nm ³)	PCS/SOP/ST/HCL MIST/13	10.6	50

*The Environment (protection) Rules,1986 Page No. 430 Point No. 36

Note: 1. The results in the Test Report relate only to the item tested.

2. The report shall not be reproduced except in full, without the written permission of laboratory.

3. The report shall not be used for any other purpose than declared by the sponsor.

4. Prakriti Consultants Services are not regulatory agency hence no part of this report should be used for legal purpose under any circumstances.

5. No deviation as per the standard method.

Dr. Divya Misra

(Dr. Divya Misra)
Authorized Signatory

“End of this Test Report”

Page 1 of 1

Services Available

Environmental Monitoring, Preparation of EIA/EMP, Baseline data generation for Air, Water, Soil, Noise & Meteorology
Environmental and Safety Audit reports, Commissioning, Erection, Operation and Maintenance of STP/ETP, Clearances from
Ground Water Board, Compliance of E.C., NOC from UPPCB, MoEF

-TRUE COPY-



Service in Amresh Singh Vs. State of UP & Ors. [OA 1141 OF 2024]

1 message

ELDF <eldflegal@gmail.com>

Wed, Jul 2, 2025 at 2:49 PM

To: pradeepmisra@yahoo.com, priyanka swami <advpriyankaswami@gmail.com>

Cc: Mansi Bachani <mansi@eldfindia.com>

Dear Sir/Ma'am,

Please find attached copy of the Reply Affidavit filed on behalf of Respondent No. 5 [M/s Medical Pollution Control Committee] to the Response of UPPCB dated 26.03.2025 filed in I.A. 122/2025 in the above-mentioned case.

Thanks & Regards

--

Sameer Manher

Clerk

Enviro Legal Defence Firm

29, Presidential Estate LGF,

Nizamuddin East New Delhi – 110013

Ph. No. 011-40573181

**Reply.pdf**

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